BEFORE THE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, DELHI

ORIGINAL APPLICATION NO. 193 OF 2022

IN THE MATTER OF:

RAJJAN PANDEY **….APPLICANT**

Versus

STATE OF U.P. & ORS. **…RESPONDENTS**

REPLY ON BEHALF OF THE RESPONDENTS NO. 9 TO 11 AND 13 TO 18

PAPERBOOK

(FOR THE INDEX PLEASE SEE INSIDE)

ADVOCATE FOR THE RESPONDENTS NO. 9 TO 11 AND 13 TO 18: MAYANK PANDEY

INDEX

SR. NO.	PARTICULARS	PAGE NO.
1.	Reply on behalf of Respondents No. 9 to 11 and 13 to 18 along with Affidavit.	**1-22**
2.	**ANNEXURE NO. R-1** A true Copy of the report dated 15.12.2022 submitted by the Joint Committee	**23-63**
3.	**ANNEXURE NO. R-2** Copy of the minutes of the meeting held on 07.01.2023	**64-67**
4.	**ANNEXURE NO. R-3** A true copy of the work carried out by the respondents herein under CSR/CER.	**68-73**
5.	**ANNEXURE NO. R-4** A true copy of the maps indicating the approach road towards the mining leases.	**74-79**
6.	**ANNEXURE NO. R-5**	**80**

	A true copy of the site Inspection report conducted by the Tehsildar, Nairaini on 31.01.2023.	
7.	**ANNEXURE NO. R-6** A true copy of the rent agreement entered into by the Respondents herein and the farmers	**81-91**
8.	**ANNEXURE NO. R-7** A true copy of the letters addressed to the District Magistrate (Mining Department), Banda informing about the MOU or consent letter to approach the mining area by the leaseholders.	**92-97**
9.	Vakalatnama	**98-103**

BEFORE THE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH, NEW DELHI

Original Application No. 193/2022

RAJJAN PANDEY …APPLICANT

VERSUS

STATE OF UTTAR PRADESH & ORS. …RESPONDENTS

REPLY ON BEHALF OF RESPONDENTS NO. 9 TO 11 AND 13 TO 18

1. The present reply is being filed on behalf of Respondent No. 9 to 11 and 13 to 18 to the present Original Application No. 193 of 2022 (hereinafter referred to as "OA") filed by the Applicant.
2. That before giving the para-wise reply to the averments made by the applicant, it is necessary to state certain facts which are vital for the disposal of the controversy at hand.

PRELIMINARY SUBMISSIONS:

No illegal mining is being carried out.

3. It is humbly submitted that the Applicant herein has preferred the present original application on the basis of conjectures and surmises. The Applicant has failed to annex any photograph or any supporting evidence which indicates that the illegal mining has been carried out.

4. In fact, the Joint Committee Report of 6.4.2022 has dealt point-wise with every allegation made by the Applicant and found all of them to be baseless and untenable. It is pertinent to note that the Joint Committee prepared the report after physically visiting the concerned areas with the Applicants.

5. The answering respondents are not carrying out any illegal mining and as such, no allegations of illegal mining have been labelled against the Respondents herein either by the Joint Committee report submitted vide email dated 06.04.2022 or the report submitted by Joint Committee vide dated 15.12.2022.

6. The Respondents are conducting mining in terms of Environmental Clearance granted to them in accordance with the law. The mining sites are open and subject to regular inspection by mining authorities.

No blasting is done for the mining of Stone quarries.

7. It is humbly submitted that the allegations of illegal blasting and its consequence thereof the villagers' homes have been destroyed, the loss of cattle lives, contamination of pond water and destruction of the boundary wall raised by the government are absolutely baseless and misleading. The applicant has failed to place on record in order to substantiate any of these allegations.

8. Further, the contention that the mining operations are carried out near the vicinity of the rural settlement and its consequence thereof the villagers facing health problems is based on conjectures and surmises. In this regard, it is pertinent to point out the Para 13.5 of the Joint Committee Inspection Report dated 15.12.2022, where conclusive finding on the basis of the report of the Government Medical Officer is given that no symptom of the health impact due to these mining activities has been reported.

9. It is submitted here that the respondents herein are carrying out the mining operations manually and as such no blasting or stone crushers are being operated for the mining operation.

CSR/CER has been done by the answering respondents:

10. It is humbly submitted that the report dated 15.12.2022 submitted by the Joint Committee constituted by this Hon'ble Court in the present case pointed out in clause 15 that the details of the activities carried out by these mining projects under CSR/CER are not available with the mining department and neither such activities are found at the ground during the visit.

11. In pursuance of the finding of the Joint Committee report dated 15.12.2022, the meeting was convened on 07.01.2023 by the Sub-Divisional Magistrate, Naraini in which the

various stakeholders of the mining leases also participated. The Sub-Divisional Magistrate, Naraini directed the Block Education Officer, Naraini and M.O.I.C., Naraini to provide the details of the schools/colleges situated near the mining area which are deprived of the requisite budget for the development of infrastructure from the concerned department. The presiding officer directed the mining lease holders to carry out the work of development under the CSR/CER.

Copy of the minutes of the meeting held on 07.01.2023 is annexed herewith and marked as **Annexure No. R-2**

12. In furtherance of the meeting held on 07.01.2023, the Respondents herein have carried out the various development work under the CSR/CER in the schools/colleges situated near the vicinity of the mining leases.

A true copy of the work carried out by the respondents herein under CSR/CER is annexed herewith and marked as **Annexure No. R-3**

Allegations of mining projects having no approach road or kaccha village road having inadequate mining

13. It is recommended in the Joint Inspection Committee report dated 15.12.2022 that the SEIAA can amend/review the Environmental Clearance issued to the mining projects

considering that the mining projects have no approach road or there are roads with inadequate width of the kachha village road. That the Applicant has alleged that mining lease holders are damaging the crops of the villagers in the adjoining areas of the mining leases in the absence of an approach road.

14. It is humbly submitted that the finding of the Joint Inspection Committee is factually incorrect. All the mining sites of the Respondent are either accessible by a Pakka road or where required the Respondents have entered into an agreement with farmers/owners to use access to their land. The Tehsiladar Nariani has also verified the abovementioned facts and submitted a site inspection report in this regard.

A true copy of the maps indicating the approach road towards the mining leases is annexed herewith and marked as **Annexure No. R-4**

A true copy of the site Inspection report conducted by the Tehsildar, Nairaini on 31.01.2023 is annexed herewith and marked as **Annexure No. R-5**

A true copy of the rent agreement entered into by the Respondents herein and the farmers is annexed herewith and marked as **Annexure No. R-6.**

A true copy of the letters addressed to the District Magistrate (Mining Department), Banda informing about the MOU or

consent letter to approach the mining area by the leaseholders is annexed herewith and marked as **Annexure No. R-7**.

15. It is submitted that the concern relating to the shallow ground water table raised in the Joint Inspection Report is also misplaced. It is pertinent to note here that the Respondent is conducting mining manually on hills. There is no real and imminent danger to the groundwater in the area. In fact, the Respondents' excavations may not even reach ground level by the time the tenure of the lease is over.

16. The concern relating to reclamation cannot be addressed by the Respondents. The reclamation has to be claimed from the earlier mining projects.

17. Further, the concern relating to illegal mining pits raised in Para 13.1 and 13.3 of the Report is also misplaced and incorrect. It needs to be clarified that the area in which illegal mining pits were found was in Gata No. 587 Khand 9 and not in Gata No. 587 Khand 8, which belongs to one of the Respondents. Further, these illegal mining pits cannot be attributed to the Respondent as it has only indulged in manual mining.

18. It is humbly submitted that the Respondents have obtained valid consent from UPPCB under Water and Air Acts. This

fact is confirmed by the Joint Committee at Para 13 of the Inspection Report dated 15.12.2022

19. Lastly, most importantly, it is submitted that the Joint Committee wrongly recommends at Para 17.5 that considering the residential areas and agricultural lands are located in close proximity, blasting operations should not be allowed. Firstly, the basis of the recommendation is incorrect, the mining projects of the Respondents are not located near the residential and agricultural lands.

20. Secondly, this recommendation of the Joint Inspection Committee is untenable in law as it will amount to completed ban on mining through blasting operation. It is humbly submitted that the stone mining through blasting operation is acknowledged and allowed in law. The stone mining is regulated under Mines Act, 1952. The Metalliferous Mines Regulations, 1961, made by the Central Government in exercise of the powers conferred by section 57 of the Mines, Act, 1952 regulates the permission for blasting for mining operations.

21. The regulation puts in place a stringent procedure for obtaining permission for blasting for mining purposes. The regulates mandates that the prior permission for blasting will have to be obtained from Directorate General of Mines and

Safety [**DGMS**]. The conditions which mining entity is subjected to depends upon the distance from the permanent building or structure.

22. It is thus submitted that prevailing law contemplates allows mining through blasting operations subject such conditions as prescribed by DGMS.

Para-wise reply to OA:

23. Insofar as the contents of Para 1 of the OA relating to the loss of crops are concerned, the contents of Para 7 are being reiterated. However, the rest of the averments are categorically denied in light of the finding of the joint committee report.

24. The contents of Para 2 of the OA are false and misleading and hence denied. In reply thereto, it is submitted that no harm has been caused to any temple and no finding to that effect has been placed by the joint committee report.

25. The contents of Para 3 of the OA are false and misleading and hence denied. In reply thereto, it is submitted that no finding to that effect has been placed by the joint committee report.

26. The averments made in Para 4 of the OA are false and misleading and hence denied. In reply thereto, it is submitted that no finding to that effect has been placed by the joint

committee report. Further, reliance is placed on clause 13.5 of the finding of the joint committee report.

27. The averments made in Para 5, 6 and 7 of the OA are false and misleading and hence denied. In reply thereto, it is submitted that no finding to that effect has been placed by the joint committee report.

28. The averments made in Para 8 and 9 of the OA are false and misleading and hence denied. Insofar as the contents relating to the blasting and operation of stone crushers are concerned, the contents of para 6 and 7 of this reply are reiterated for the sake of brevity.

29. The averments made in Para 10 to 17 do not relate to answering the respondents. However, the averments made with respect to illegal mining and blasting are categorically denied.

30. It is most humbly submitted that the answering respondents reserve their right to submit an additional document or written submission in the matter, as and when the occasion arises.

SUBMITTED BY

RESPONDENTS NO. 9 TO 11 AND 13 TO 18

THROUGH

PLACE: BHOPAL

Mayank Pandey

DATE: 09.02.23 **(MAYANK PANDEY)**

ADVOCATE

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, DELHI

Original Application No. 193/2022

IN THE MATTER OF :

Rajjan Pandey ...Applicant

Versus

State of U.P. & Ors. ...Respondents

AFFIDAVIT ON BEHALF OF RESPONDENT NO. 11,15

I, Smt. Amrit Kaur Malhotra W/o Ajeet Singh Malhotra, Aged about 76, Resident of Tehsil Pipariya, Post Pipariya, Ward No. 13, Nehru Ward, Alka Takij ke Baju Me, Pipariya Hoshangabad, MP. do hereby solemnly affirm and state as under:

1. That I am Respondent No. 11,15 and as such am conversant with the facts and circumstances of the present case and competent to depose to and affirm the present affidavit.

2. That I have read and understood the contents of the accompanying Reply, which has been drafted under my instructions. I state and affirm that the contents of the accompanying Reply in so far as they relate to facts are true and correct to my knowledge which is based on the information derived from the record of the case maintained by the Respondent No. 6 and the legal submissions herein are based on legal advice received by me and believed to be correct.

09/1/2025

K. L. Pallwal
Notary & Advocate
Tehsil Pipariya (M.P.)

Amrit Kaur

NIT/X10-50-
09/1/2025

NOTARY K. L. Paliwal Notary, Pipariya Dist. Hoshangabad GOVT. OF M.P.

I say that the Annexures are true copies/photocopies of their respective originals.

Amrit Kaur

DEPONENT

VERIFICATION

I, Amrit Kaur Malhotra, do hereby verify that the facts stated in the above Affidavit are true to the best of my knowledge on the basis of the information derived from the record of the case and the legal advice received by me and believed to be correct.

Verified at this day of, 2023.

Amrit Kaur

DEPONENT

...sworn before me on this day of
09 Month 02 200 23
by Smt. Amrit Kaur
S/o Sh. Jagat Singh Malhotra
Who is personally known to me or
who is identified by Vivek Malhotra S/o Govind das Pip.
whose signature is / signatures are
affixed in my presence

09/02/2023

K. L. Paliwal
Notary & Advocate
Pahail Pipariya (M.P.)

NOTARY K. L. Paliwal GOVT.

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, DELHI

Original Application No. 193/2022

IN THE MATTER OF :

Rajjan Pandey ...Applicant

Versus

State of U.P. & Ors. ...Respondents

AFFIDAVIT ON BEHALF OF RESPONDENT NO. 14,17

I, Surendra Punia S/o Dharmpal Punia (SR Innovation LLP), Aged about 46, Resident of 1051 Sector 17B, Effco Colony, Gurugaon, Haryana. do hereby solemnly affirm and state as under:

1. That I am Respondent No.14,17 and as such am conversant with the facts and circumstances of the present case and competent to depose to and affirm the present affidavit.

2. That I have read and understood the contents of the accompanying Reply, which has been drafted under my instructions. I state and affirm that the contents of the accompanying Reply in so far as they relate to facts are true and correct to my knowledge which is based on the information derived from the record of the case maintained by the Respondent No. 6 and the legal submissions herein are based on legal advice received by me and believed to be correct.

NOTARY
Sumer Singh
GURUGRAM
Reg. No. 17627
GOVT. OF INDIA

3. I say that the Annexures are true copies/photocopies of their respective originals.

Surender

DEPONENT

VERIFICATION

I, Surendra Punia (SR Innovation LLP) do hereby verify that the facts stated in the above Affidavit are true to the best of my knowledge on the basis of the information derived from the record of the case and the legal advice received by me and believed to be correct.

Verified at this day of, 2023.

Surender

DEPONENT

NOTARY
Sumer Singh
GURUGRAM
Reg. No. 17627
GOVT. OF INDIA

ATTESTED
ADVOCATE & NOTARY
09 FEB 2023
SUMER SINGH
DISTT COURT GURUGRAM
MOB. 9312072117

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, DELHI

Original Application No. 193/2022

IN THE MATTER OF :

RajjanPandey ...Applicant

Versus

State of U.P.&Ors. ...Respondents

AFFIDAVIT ON BEHALF OF RESPONDENT NO. 18

I, Harshit Singh S/o Mr. Man Singh, Partner M/S Harshit Enterprises Aged about 34 Resident of Kalu Kuwan Banda do hereby solemnly affirm and state as under:

1. That I amRespondent No.18 and as such am conversant with the facts and circumstances of the present case and competent to depose to and affirm the present affidavit.

2. That I have read and understood the contents of the accompanying Reply, which has been drafted under my instructions. I state and affirm that the contents of the accompanying Reply in so far as they relate to facts are true and correct to my knowledge which is based on the information derived from the record of the case maintained by the Respondent No. 18 and the legal submissions herein are based on legal advice received by me and believed to be correct.

3. I say that the Annexures are true copies/photocopies of their respective originals.

DEPONENT

VERIFICATION

I, Harshit Singh S/o Mr. Man Singh Resident Kalu Kuwan Banda Partner M/S Harshit Enterprises do hereby verify that the facts stated in the above Affidavit are true to the best of my knowledge on the basis of the information derived from the record of the case and the legal advice received by me and believed to be correct.

Verified at this 09 day of 02 , 2023.

DEPONENT

NOTARIAL NOTARIAL

I know Harshit Singh who has signed before me 9/2/23

NOTARY C.B. Gupta Regd. No. 2006 Valid Up to 2026 9/2/23 GOVT. OF U.P. (INDIA)

1082/23 SWORN BEFORE ME 9/2/23 C.B. GUPTA NOTARY BANDA

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, DELHI

Original Application No. 193/2022

IN THE MATTER OF :

Rajjan Pandey ...Applicant

Versus

State of U.P. & Ors. ...Respondents

AFFIDAVIT ON BEHALF OF RESPONDENT NO. 9,10

I, Smt. Jasmit Singh Malhotra W/o Rasmeet Singh Malhotra, Aged about 45, Resident of Post Pipariya, Tehsil Pipariya, Alka Takij ke pas Nehru Ward No. 13, Pipariya Hoshangabad, MP. do hereby solemnly affirm and state as under:

1. That I am Respondent No. 9,10 and as such am conversant with the facts and circumstances of the present case and competent to depose to and affirm the present affidavit.

2. That I have read and understood the contents of the accompanying Reply, which has been drafted under my instructions. I state and affirm that the contents of the accompanying Reply in so far as they relate to facts are true and correct to my knowledge which is based on the information derived from the record of the case maintained by the Respondent No. 6 and the legal submissions herein are based on legal advice received by me and believed to be correct.

09/02/23

K. L. Paliwal
Notary & Advocate
Tehsil Pipariya (M.P.)

Malhotra

NOTARY K. L. Paliwal Notary, Pipariya Distt. Hoshangabad (M.P.) CANCELLED NOTARIAL

N.T. 5X10=50-
09/02/23

3. I say that the Annexures are true copies/photocopies of their respective originals.

DEPONENT

VERIFICATION

I, Jasmit Singh Malhotra, do hereby verify that the facts stated in the above Affidavit are true to the best of my knowledge on the basis of the information derived from the record of the case and the legal advice received by me and believed to be correct.

Verified at this day of, 2023.

DEPONENT

Sworn before me on, this day of
09 Month 02 2023
by Shri/Smt. Jasmit Singh
S/o Late Shri Gurmukh Singh
who is personally known to me or
who is identified by Vivek Maheshwari/Mr Govind das Pip
whose signature is / signatures are
to the deponent

09/02/23

K. L. Pallwal
Notary & Advocate
Vahsil Pipariya (M.P.)

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, DELHI

Original Application No. 193/2022

IN THE MATTER OF :

RajjanPandey ...Applicant

Versus

State of U.P.&Ors. ...Respondents

AFFIDAVIT ON BEHALF OF RESPONDENT NO. 13

I, Mujibuddin Siddiqui S/o Shri Jamiruddin Siddiqui Aged about 46 Resident of R/o Mo- Khaipar, Thana-Kotwali Nagar, District-Banda (U.P.) do hereby solemnly affirm and state as under:

1. That I amRespondent No.13 and as such am conversant with the facts and circumstances of the present case and competent to depose to and affirm the present affidavit.

2. That I have read and understood the contents of the accompanying Reply, which has been drafted under my instructions. I state and affirm that the contents of the accompanying Reply in so far as they relate to facts are true and correct to my knowledge which is based on the information derived from the record of the case maintained by the Respondent No. 13 and the legal submissions herein are based on legal advice received by me and believed to be correct.

3. I say that the Annexures are true copies/photocopies of their respective originals.

DEPONENT

VERIFICATION

I, Mujibuddin Siddiqui S/o Shri Jamiruddin Siddiqui Resident of R/o Mo- Khaipar, Thana-Kotwali Nagar, District- Banda (U.P.) do hereby verify that the facts stated in the above Affidavit are true to the best of my knowledge on the basis of the information derived from the record of the case and the legal advice received by me and believed to be correct.

Verified at this 09 day of 02 , 2023.

DEPONENT

I Know Mujibuddin Siddqui
who has signed before me.
9/2/23

NOTARY C.B. Gupta Advocate BANDA (U.P.) NOTARIAL Valid Upto 2026 NOTARIAL GOVT. OF U.P. INDIA

NOTARY C.B. Gupta Advocate R. No. 15(37)2006 Valid Upto 2026 GOVT. OF U.P. INDIA
9/2/23

10/3/2022
SWORN
BEFORE ME
9/2/23
C.B. GUPTA
NOTARY BANDA

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, DELHI

Original Application No. 193/2022

IN THE MATTER OF :

Rajjan Pandey ...Applicant

Versus

State of U.P.&Ors. ...Respondents

AFFIDAVIT ON BEHALF OF RESPONDENT NO. 16

I, Atique Ahmed Partner M/s S.S. Granite, S/o Late Mr. Shoeb Ahmed Aged about 36 Years Resident of 3/14-15 MG KDA Colony, Ganga Vihar, Jajmau, Kanpur – 10 (U.P.) do hereby solemnly affirm and state as under:

1. That I am Respondent No. 16 and as such am conversant with the facts and circumstances of the present case and competent to depose to and affirm the present affidavit.

2. That I have read and understood the contents of the accompanying Reply, which has been drafted under my instructions. I state and affirm that the contents of the accompanying Reply in so far as they relate to facts are true and correct to my knowledge which is based on the information derived from the record of the case maintained by the Respondent No. 16 and the legal submissions herein are based on legal advice received by me and believed to be correct.

NOTARY A.K. SINGH Supreme Court of India Regn. No. 16959 Exp. Date: 31.01.2025 GOVT. OF INDIA

Scanned with OKEN Scanner

3. I say that the Annexures are true copies/photocopies of their respective originals.

DEPONENT

VERIFICATION

I, Atique Ahmed Partner M/s S.S. Granite, do hereby verify that the facts stated in the above Affidavit are true to the best of my knowledge on the basis of the information derived from the record of the case and the legal advice received by me and believed to be correct. - 8 FEB 2023

Verified at 08th day of February, 2023.

I Identify the deponent who has Signed/Put T.I. in my presence

DEPONENT

NOTARY A.N. SINGH Supreme Court of India Regn. No. 16959 Exp. Date: 31.01.2025 GOVT. OF INDIA

ATTESTED A.N. Singh, Adv. Notary Public Govt. of India, Delhi Mob.: 9718139591, 7982539115

- 8 FEB 2023

Scanned with OKEN Scanner

ANNEXURE NO. R-1

Letter no- 1301 /OA-NO-193/2022 Date- December 15, 2022

From,
Rajendra Prasad,
Regional Officer,
U.P. Pollution Control Board,
Banda.

To,
The Registrar,
National Green Tribunal,
Principal Bench,
New Delhi.
E-mail : judicial-ngt@gov.in

Sub.: Joint Committee Inspection Report in compliance of the order dated 13.07.2022 and 04.11.2022 passed by the Hon'ble National Green Tribunal, New Delhi in Original Application No. 193/2022 In Re: Rajjan Pandey Versus State of Uttar Pradesh & Ors.

Sir,

Most respectfully it is submitted that in compliance of the orders passed by this Hon'ble Tribunal in the matter of O.A. No.193/2022, Rajjan Pandey Versus State of Uttar Pradesh & Ors., the members has been nominated in the joint committee by the concern authorities and the committee has conducted virtual meeting on 06.09.2022 & 11.11.2022 and carried out field visits on 20.09.2022 & 15.11.2022, respectively, in pursuance to the letter issued by the District Magistrate, Banda, vide letter no. 2374/khanij-30,Banda dated 08.09.2022. Nominated committee member is inspected stone mining lease place of village Nahri and Khalari of District Banda.

Therefore, the Joint committee inspection report is attached herewith and forwarded to you with the request that the same may place before the Hon'ble Tribunal for kind perusal and consideration please.

Encls: As above

Yours Sincerely,

(**Rajendra Prasad**)
Regional Officer,

Banda
Dated: 15.12.2022

Joint Committee Report in the Hon'ble NGT matter of Original Application No. 193/2022 Rajjan Pandey Applicant Vs State of Uttar Pradesh & Ors. Respondent(s)

Introduction

Hon'ble NGT in the matter of Original Application No. 193/2022 vide its order dated 13.07.2022, constituted a Joint Committee and directed the following,

"1. Grievance of applicant Mr. Rajjan Pandey is regarding illegal mining, crushing and blasting in the hills of Village Nahri, Gata no. 156,218,309, 501, 587, 588, 589 and 601 and hills of Village Khalari, Gata No. 54,144,145, Distt. Banda, Uttar Pradesh in violation of the environmental norms. It is submitted that illegal mining and blasting is causing air and water pollution in the surrounding area due to which the lives of nearby villagers and their cattle are in danger. It is also submitted that because of blasting, houses of the villagers have been destroyed and water of the pond became poisonous due to which many cattle have died.

.....6. We also consider appropriate to include the representatives of CPCB and SEIAA in the Joint Committee constituted on 10.03.2022. The re-constituted Joint Committee may visit the mining sites in question, look into the grievances of the applicant pointwise, verify the facts regarding compliance with environmental norms and EC conditions by the Project Proponent and take appropriate remedial action as may be required by

following due process of law. Factual and action taken report may be furnished within three months....."

Accordingly, the following members have been nominated by the concerned departments for the said committee,

- Shri Rajendra D. Patil, Scientist D, CPCB regional Directorate, Lucknow
- Dr. D.P. Singh, Member UP-SEAC 2 (Representative UP -SEIAA)
- Shri Rajendra Prasad, Regional Officer, UPPCB, Banda
- Shri Ajay Kumar Yadav, Senior Mine Officer, Geological and Mining Department, Prayagraj
- Shri Rajat Verma, SDM, Naraini, District -Banda.
- Shri Sanjay Agarwal, District Forest Officer, Banda.

The following additional members have been nominated by the District Magistrate, Banda

- Shri Ved Prakash Shukla, Surveyor, Geological and Mining Department, Banda.
- Shri Sukhendra Singh, Mine Inspector, Geological and Mining Department, Banda.

01. The constituted committee has conducted its first meeting on 06.09.2022 and also carried out the field survey on 20.09.2022. During the first field survey, the committee felt the necessity for carrying out the drone survey of the mining areas as no active excavation pits were found in these mining leases.

02. The committee also interacted with the applicant, Mr. Rajjan Pandey through virtual meeting on 11.11.2022 and requested him to attend the second field survey

visit. Accordingly, on 15.11.2022 the committee along with the applicant and his representative conducted the visit of all the mining areas in question. Similarly, on the same day the drone survey of the mining lease areas was conducted under the supervision of Joint committee.

03. During both the above visits, the mining operations were found closed in all the mines except M/s Harshit Enterprises. The villagers informed that these operations are closed since some time.

04. During the first field visit, the representatives of the lease holders informed to the committee that the mining operations were not commenced by them since obtaining the Environmental Clearances for production of Boulders/Gitte. And to ascertain their claim the committee asked to conduct the drone survey in presence of the committee members and provide the images of the lease area so that the extent of excavation, if done any can be checked accordingly.

05. Whereas, during this second visit the representative of lease holders painted the different picture about the excavation and informed to the committee that they are constantly mining the materials throughout the year.

06. However, during the field visit only some traces of active excavation have been found in the lease areas of M/s Harshit Enterprises and M/s S. S. Granite.

07. The committee also verified the Google Earth images of these mining lease areas of last few years, and also compared it with the images captured during the drone survey. Except in the mining area of namely M/s Harshit Enterprises and M/s S. S.

Granite, the active excavation pits were not clearly visible in any of the allotted lease areas. The Project details and the compiled drone survey images and Google Earth Images are attached at Annexure 2 & 3.

08. It has been informed by the project proponents that they have mostly removed the loose stone/boulders projected above the land surface by manually breaking them into the pieces. For the purpose as such earth excavation work has not been required.

09. As per the mining department, the eMM11 is to be furnished by the lessee to the vehicles carrying mineral out of the Mining Area. The vehicle driver has to carry a printed copy of the form during his journey to the destination. The delivery has to happen within the time stated in the eMM11 form. The production reported based on the eMM11 is given at Annexure 4.

10. Weighing bridge for measuring the amount of material extracted is not provided at any of the mining site. And, it has been informed that the eMM11 for the stones/boulders are being generated on the basis of the volumetric measurements. The reported volume of the transport vehicles is considered for measuring the volume of the material. The eMM11 form is generated based on the self-submission of the data by the lessees which is randomly cross verified by the mining department.

11. The committee also not found any stone crusher in the nearby area to associate with these mines. As per the project proponents, the excavated material is either

sold in loose or transported to the crushers located in the other areas of the district.

12. The committee approached the State Groundwater Authority. As per the data submitted by the department for the period of 2020-2022 (**Annexure 5**), the groundwater level in Nahri village lies in the range of 3.10 – 7.77 m BGL. However, the ultimate permitted depth of the mining mentioned in the Environmental Clearance is 6m. Thus, considering the 3.10 m groundwater level, the permitted depth is not in accordance with the prevailing regulations.

13. The committee thoroughly interacted with the applicant and his representatives and also visited the point of concerns raised in the application.

13.1. During the visit the committee found illegal mining pits near the mine lease area of Smt. Amrit Kaur, Gata No. 587 (Khand No.08) and M/s S. S. Granite, Nahari, Gata. The blasting holes were also seen in the lease area of Smt. Amrit Kaur, Gata No. 587 (Khand No.08) and illegal mining pits situated near it. The aerial distance of the village of the applicant from the area wherein blasting holes are found is at a distance of around 210 m. And the possibility of vibrations due the blasting at nearby houses of villagers cannot be ruled out.

13.2. A pond in the excavated area near lease of Smt. Jasmit Kaur Malhotra, Gata No. 218 (Khand No. 01) & Smt. Jasmit Kaur Malhotra, Gata No. 218 (Khand No. 02) is existed. It was informed that the said area was excavated during the previous lease period and kept as it is without reclamation.

13.3. Based on the observations made by the committee during the first visit, the Mining Department has issued a notice for the illegal mining on 18.10.2022 to M/s Jai Maa Sharda Traders and Amrit Kour khand -5.

13.4. The two lease areas allotted to Smt. Jasmit Kaur Malhotra are adjacent to the pond, which is used mainly by the Cattles. In case of operation of these mines, there is possibility that recharge point of the pond will get disturbed as well as the pond will get polluted through the surface runoff water from these mining areas. However, at present no such impacts are visually seen.

13.5. The committee approached to the concerned Government Medical Officer, to verify the health impact by these mines, his report is attached at Annexure 6. As per the report of Medical Officer, no symptom of the health impact due to these mining activities has been reported.

13.6. The Primary School, Udaipurva is located at approx. 84 m from M/s Jai Maa Sharda Traders, Gata No. 587 (Khand No. 01). Similarly, the public road is passing through the said mining lease area.

13.7. The agricultural lands are surrounded by most of these mining lease areas and the mining activities in such close vicinity can adversely impact the crop yield in these areas. Similarly, the boulder stones can be thrown into these crops if the blasting operations are carried out in these mine areas.

13.8. The lease allotment was done only based on environmental clearance. And none of the mining projects had obtained the Consent under Water & Air

Acts before starting the mining operations. However, after first visit of the committee all the mines have applied for the Consent and eight of them have now valid consent from UPPCB.

14. None of the project proponent has either obtained permission or signed MOU for the approach road through village/agriculture land. For some of the mining areas no approach road is available except agricultural land which may be required to be taken on lease, if owner of land gives consent.

15. The details of the activities carried out by these mining projects under CSR/CER are not available with mining department. Neither such activities are found at ground during the visit.

16. The condition of progressive mine with 6m bench has been mentioned in the Environmental clearance and approval accorded on the mining plan. However, on ground no such bench/progressive mining operations were found in any of the mining project lease area.

17. Finding and recommendations:

17.1. The SEIAA can be asked to amend/review the Environmental Clearances issued to these mining projects considering

17.1.1. Reported shallow ground water table level (around 3 m BGL) in the area.

17.1.2. Residential and agricultural areas located in the closed proximity.

17.1.3. Mining projects having no approach road or with inadequate width of kachha village road.

17.1.4. The reclamation was not done as per mining completion plan in the previous lease.

17.1.5. Natural pond /water body located near lease area.

17.2. The Mining department can be asked to cross verify the quantity of production reported in emm11 form and actual excavation carried out by them. Similarly, the lessees can be asked to install/develop the measuring mechanism at the exit of the lease area.

17.3. The mining operations should not be allowed without valid consents from UPPCB under Water and Air Acts.

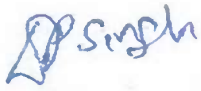
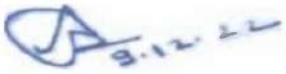
17.4. The mining operations should not be allowed without valid permission for the approach roads.

17.5. Considering the residential areas and agricultural lands located in the close proximity, the blasting operations should not be allowed.

17.6. The stringent action should be initiated against the illegal mining.

17.7. The blasting outside the lease area is the case of illegal handling of explosives and should be punished/penalized under the concerned prevailing rules.

17.8. The project proponent can be asked to strictly comply with the conditions prescribed through the Environmental Clearance and Consents.

Committee member	Signature
Shri Rajendra D. Patil, Scientist D Regional Directorate, CPCB Lucknow	
Dr. D.P. Singh, Representative U.P. SEIAA	
Shri Rajendra Prasad, Regional Officer, UPPCB, Banda	
Shri Ajay Kumar Yadav, Senior Mine Officer, Geological and Mining Department, Prayagraj	
Shri Rajat Verma, SDM, Naraini, District -Banda	
Shri Sanjay Agarwal, District Forest Officer, Banda	
Shri Ved Prakash Shukla, Surveyor, Geological and Mining Department, Banda	
Shri Sukhendra Singh, Mine Inspector, Geological and Mining Department, Banda	
Date: 09.12.2022	

Details of Annexures

Annexure No.	Details	No. of Pages
I.	Details of Mining Areas in Question	01
II.	Compiled Google Earth Images of the Mining Areas	14
III.	Mine Wise Drone Survey Images	10
IV.	Production Details as Provided by the Mining Department	02
V.	Report of Ground Water Department	01
VI.	Report of Medical Officer	01

Annexure - I

Project Details

S. No.	Name of Unit	Gata No.	Area (Ha)	Lessee Validity	Date of issuing EC	Lessee allotment date
1.	Smt. Jasmit Kaur Malhotra	218 (Khand No. 01)	2.0	08.01.20 to 03.01.30	26.08.2019	10.05.2019
2.	Smt. Jasmit Kaur Malhotra	218 (Khand No. 02)	2.0	08.01.20 to 03.01.30	26.08.2019	10.05.2019
3.	Smt. Amrit Kaur	587 v 588 (Khand No.08)	2.0	22.10.20 to 21.10.30	23.06.2020	10.05.2019
4.	M/s Jai Maa Sharda Traders	587 (Khand No. 01)	0.80	09.11.20 to 08.11.30	28.09.2020	28.03.2019
5.	Sh. Mujibuddin Siddqui	501	1.21	26.11.20 to 25.11.30	10.09.2020	04.09.2019
6.	M/s S R Innovation	587 (Khand No. 07)	2.0	18.12.20 to 17.12.30	11.08.2020	10.05.2019
7.	Smt. Amrit Kaur	587 (Khand No. 05)	2.0	15.01.21 to 14.01.31	11.08.2020	10.05.2019
8.	M/s S S Granite	309	3.25	12.01.21 to 11.01.31	13.05.2020	13.08.2019
9.	M/s S R Innovation	587 (Khand No. 02)	0.80	05.04.21 to 04.04.31	15.01.2021	10.05.2019
10.	M/s Harshit Enterprises	45	3.68	08.01.21 to 07.01.31	11.08.2020	28.03.2019

Annexure - II

Images: 01 Gata No. 218 (Khand No. 01) Yr-2017

Images: 02 Gata No. 218 (Khand No. 01) Yr-2018

Images: 04 Gata No. 218 (Khand No. 01) Yr-2021

Images: 04 Gata No. 218 (Khand No. 01) Yr-2022

Images: 01 Gata No. 218 (Khand No. 02) Yr-2017

Images: 02 Gata No. 218 (Khand No. 02) Yr-2018

Images: 04 Gata No. 218 (Khand No. 02) Yr-2021

Images: 04 Gata No. 218 (Khand No. 02) Yr-2022

Images: 01 Gata No. 309 Yr-2017

Images: 01 Gata No. 309 Yr-2018

Images: 01 Gata No. 309 Yr-2021

Images: 01 Gata No. 309 Yr-2022

Images: 01 Gata No. 587 (Khand No 01 & 05) Yr-2017

Images: 01 Gata No. 587 (Khand No 01 & 05) Yr-2018

Images: 01 Gata No. 587 (Khand No 01 & 05) Yr-2021

Images: 01 Gata No. 587 (Khand No 01 & 05) Yr-2022

Images: 01 Gata No. 587 (Khand No 02, 07 & 08) Yr-2017

Images: 01 Gata No. 587 (Khand No 02, 07 & 08) Yr-2018

Images: 01 Gata No. 587 (Khand No 02, 07 & 08) Yr-2021

Images: 01 Gata No. 587 (Khand No 02, 07 & 08) Yr-2022

Images: 01 Gata No. 45 Yr-2017

Images: 02 Images: 01 Gata No. 45 Yr-2018

Images: 03 Gata No. 45 Yr-2021

Images: 02 Images: 04 Gata No. 45 Yr-2022

Images: 03 Gata No. 501 Yr-2017

Images: 02 Gata No. 501 Yr-2018

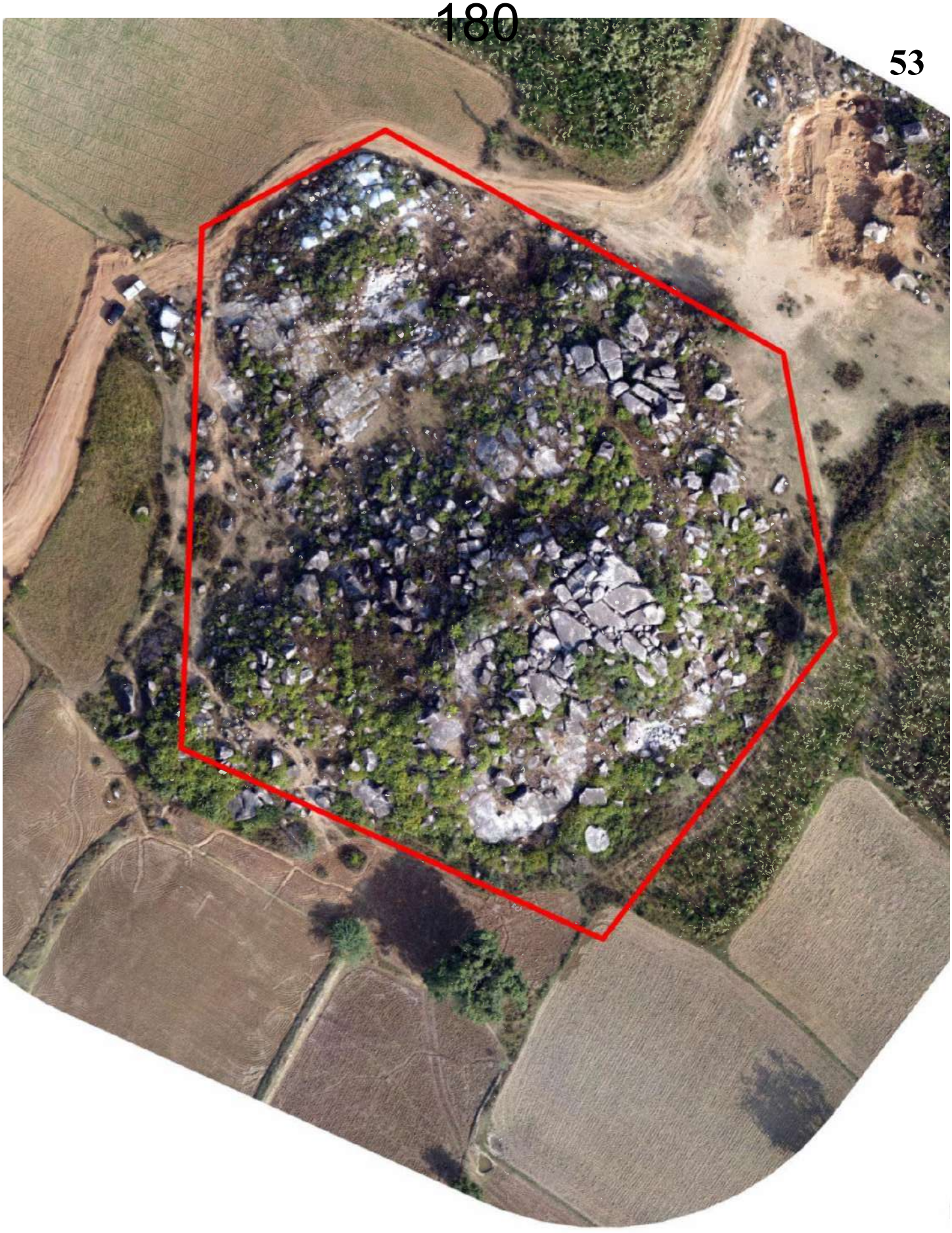
Images: 03 Gata No. 501 Yr-2021

Images: 04 Gata No. 501 Yr-2022

ri Plot 45 Boundary

50

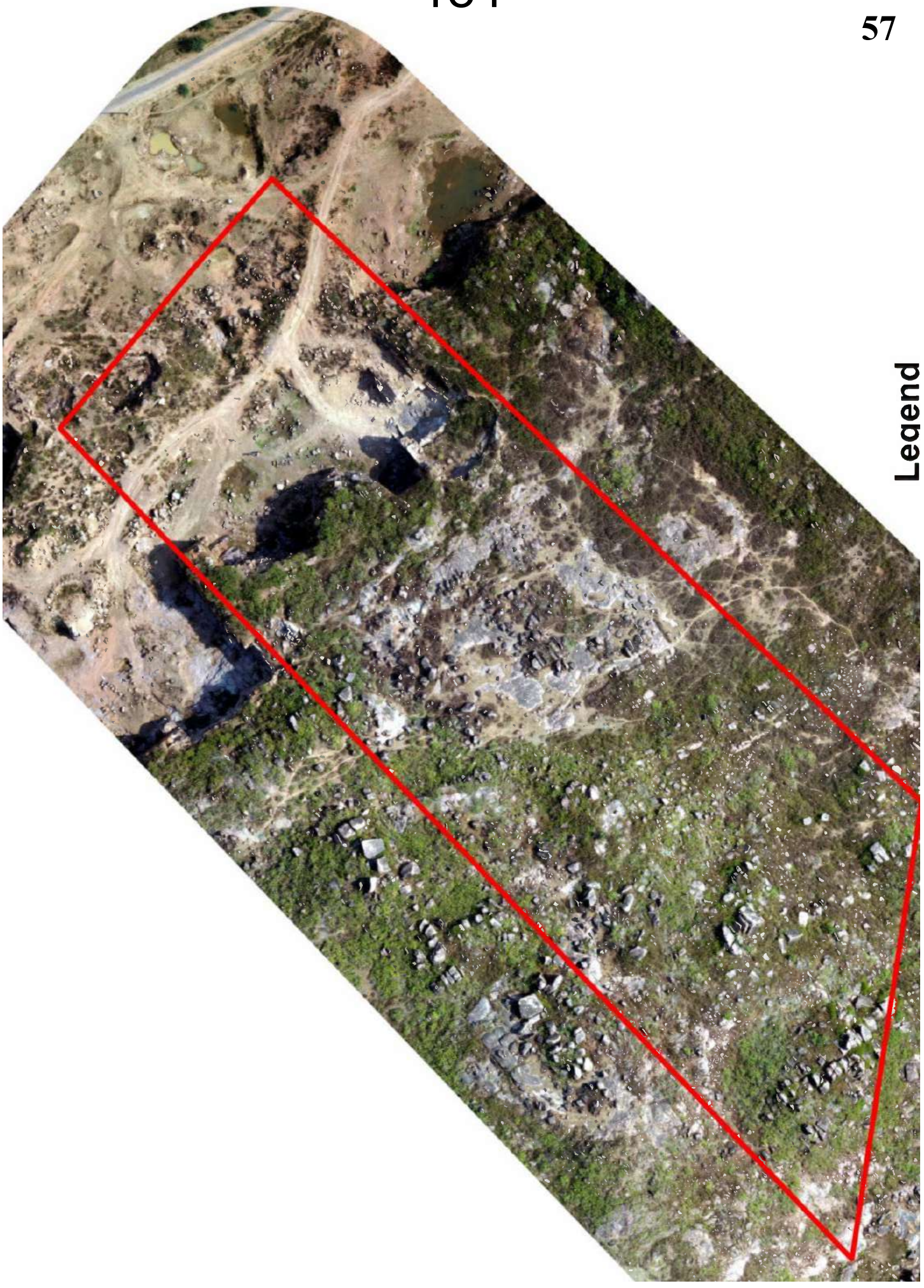
51



ata No 578

55
Legend
Nahari 578 Khan

56
Nahari Gata No 578 Khand
Legend


Legend

185

58

t 587 Khand 01 Boundary

Annexure - IV

जनपद बाँदा में ग्राम–नहरी व खलारी, तहसील नरैनी के अन्तर्गत संचालित गिट्टी/पत्थर के खनन पटटो की सूची

क्र0 सं0	पटटेदार का नाम व पता	तहसील /ग्राम	गाटा सं0	रकबा (हे0 में)	वार्षिक मात्रा (घन मी0 में)	पटटे की अवधि	ई0एम0एम0–11 पोर्टल के अनुसार निर्गत ई0एम0एम0–11 की मात्रा (घन मी0 में)			
							प्रथम पट्टा वर्ष	द्वितीय पट्टा वर्ष	तृतीय पट्टा वर्ष	कुल योग
1	2	3	4	5	6	7	8	9	10	12
1.	श्रीमती जसमीत कौर मल्होत्रा पत्नी श्री रसमीत सिंह मल्होत्रा	नरैनी/ नहरी	218 (खण्ड सं0–1)	2.00	20000	08.01.20 से 07.01.30	20,000 (दिनांक 08.01.20 से 31.12.20 तक)	20,000 (दिनांक 01.01.21 से 31.12.21 तक)	0 (दिनांक 01.01.22 से प्रथम जांच दिनांक 30.03.22 तक)	40,000
2.	श्रीमती जसमीत कौर मल्होत्रा पत्नी श्री रसमीत सिंह मल्होत्रा	नरैनी/ नहरी	218 (खण्ड सं0–2)	2.00	20000	08.01.20 से 07.01.30	19,997 (दिनांक 08.01.20 से 31.12.20 तक)	20,000 (दिनांक 01.01.21 से 31.12.21 तक)	0 (दिनांक 01.01.22 से प्रथम जांच दिनांक 30.03.22 तक)	39,997
3.	श्रीमती अमरित कौर पत्नी श्री अजीत सिंह मल्होत्रा	नरैनी/ नहरी	587 व 588 (खण्ड सं0–8)	2.00	20000	22.10.20 से 21.10.30	20,000 (दिनांक 22.10.20 से 30.09.21 तक)	19,999 (दिनांक 01.10.21 से 30.09.22 तक)	0 (दिनांक 01.10.22 से प्रथम जांच दिनांक 30.03.22 तक)	39,999
4.	मे0 जय मां शारदा ट्रेडर्स श्री राम मिलन पुत्र श्री रामगोपाल	नरैनी/ नहरी	587 (खण्ड सं0–1)	0.80	8000	09.11.20 से 08.11.30	7359 (दिनांक 09.11.20 से 31.10.21 तक)	1663 (दिनांक 01.11.21 से प्रथम जांच दिनांक 30.03.22 तक)	–	9022
5.	श्री मुजीबुद्दीन सिद्दीकी पुत्र श्री जमीरूद्दीन सिद्दीकी	नरैनी/ नहरी	501	1.21	12100	26.11.20 से 25.11.30	12,099 (दिनांक 26.11.20 से 31.10.21 तक)	3388 (दिनांक 01.11.21 से प्रथम जांच दिनांक 30.03.22 तक)	–	15,487
6	एस0आर0 एनोवेशन एल0एल0पी0 प्रो0 श्री सुरेन्द्र पुनिया	नरैनी/ नहरी	587 (खण्ड सं0–07)	2.00	20000	18.12.20 से 17.12.30	19,998 (दिनांक 18.12.20 से 30.11.21 तक)	0 (दिनांक 01.12.21 से प्रथम जांच दिनांक 30.03.22 तक)	–	19,998

7.	श्रीमती अमरित कौर पत्नी श्री अजीत सिंह मल्होत्रा	नरैनी/ नहरी	587 (खण्ड सं0– 05)	2.00	20000	15.01.21 से 14.01.31	20,000 (दिनांक 15.01.21 से 31.12.21 तक)	0 (दिनांक 01.01.22 से प्रथम जांच दिनांक 30.03.22 तक)	–	20,000
8.	मे0 एस0एस0 ग्रेनाइट पार्टनर श्री अतीक अहमद	नरैनी/ नहरी	309	3.25	32500	12.01.21 से 11.01.31	32,500 (दिनांक 12.01.21 से 31.12.21 तक)	0 (दिनांक 01.01.22 से प्रथम जांच दिनांक 30.03.22 तक)	–	32,500
9.	एस0आर0 एनोवेशन एल0एल0पी0 प्रो0 श्री सुरेन्द्र पुनिया	नरैनी/ नहरी	587 (खण्ड सं0– 02)	0.80	8000	05.04.21 से 04.04.31	8,000 (दिनांक 05.04.21 से प्रथम जांच दिनांक 30.03.22 तक)	–	–	8,000
10.	मे0 हर्षित इण्टर प्राईजेज पार्टनर श्री हर्षित सिंह	नरैनी/ खलारी	45	3.68	36800	08.01.21 से 07.01.31	36,799 (दिनांक 08.01.21 से 31.12.21 तक)	0 (दिनांक 01.01.22 से प्रथम जांच दिनांक 30.03.22 तक)	–	36,799

नोट :– उपरोक्त विवरण प्रश्नगत प्रकरण में प्रथम संयुक्त जांच दिनांक 30.03.2022 तक की है।

12/12/2022

खनिज मोहर्रिर
बाँदा।

खनन अधिकारी
बाँदा।

Annexure - V

प्रेषक,

अधिशासी अभियन्ता
भूगर्भ जल विभाग
खण्ड–चित्रकूटधाम, बाँदा।

सेवा में,

1. खान अधिकारी, भूतत्व एवं खनिकर्म विभाग, बाँदा।
2. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियन्त्रण बोर्ड, बाँदा।

पत्रांकः– 372/भू0ज0वि0खं0चित्र0/बांदा/सूचना दिनांक 19/10/2022

विषय–: माननीय राष्ट्रीय हरित अधिकरण नई दिल्ली द्वारा ओ0एस0 सं0– 193/2022 रज्जन पाण्डेय बनाम स्टेट ऑफ उ0प्र0 व अन्य में दिनांक 13.07.2022 को पारित आदेश के सम्बन्ध में।

महोदय,

कार्यालय जिलाधिकारी महोदय बाँदा के पत्र सं0– 1127/एन0जी0टी0193/रज्जन पाण्डेय/2022 दिनांक अक्टूबर 15, 2022 के अनुपालन में चाही गई सूचना सादर प्रेषित है।

District	Block	Village Name	2020		2021		2022
BANDA	NARAINI	NAHRI PZ.	PRM	PTM	PRM	PTM	PRM
			5.05	3.10	7.7	5.2	7.1
BANDA	NARAINI	KHALARI	PIEZOMETER NOT INSTALLED				

* PRM= Pre Monsoon, PTM= Post Monsoon
* Below Ground Level in (Meter)

अधिशासी अभियन्ता
भूगर्भ जल विभाग
खण्ड–चित्रकूटधाम, बाँदा।

पत्रांकः– /भू0ज0वि0खं0चित्र0/बांदा/सूचना/तादिनांक।

प्रतिलिपि–: 1. श्री राजेन्द्र डी0 पाटिल, साइन्टिस्ट–डी, केन्द्रीय प्रदूषण नियन्त्रण बोर्ड, लखनऊ सूचनार्थ प्रेषित।
2. जिलाधिकारी महोदय, बाँदा को अवलोकनार्थ।

अधिशासी अभियन्ता
भूगर्भ जल विभाग

Annexure - VI

प्रेषक,

मुख्य चिकित्सा अधिकारी
बांदा।

सेवा में,

जिलाधिकारी महोदय,
बांदा।

संख्या–मु0चि0अ0 / एन0जी0टी0 / 2022 / 6441 दिनॉक 04 नवम्बर 2022

विषयः–माननीय राष्ट्रीय हरित अधिकरण नई दिल्ली द्वारा ओ0ए0 सं0–193 / 2022 रज्जन पाण्डेय बनाम स्टेट आफ उ0प्र0 व अन्य में दिनॉक 13–7–2022 को पारित आदेश के सम्बन्ध में।

महोदय,

उपरोक्त विषयक, आपके पत्र संख्या–1125 / एन0जी0टी0 193 / 2022 रज्जन पाण्डेय दिनॉक 15, अक्टूबर 2022 का सन्दर्भ ग्रहण करने की कृपा करें।

उक्त के क्रम में अधोहस्ताक्षरी द्वारा जॉच कमेटी गठित की गई। जॉच कमेटी द्वारा जॉच कर आख्या उपलब्ध कराते हुये अवगत कराया गया है (संलग्न जॉच आख्या की मूल प्रति) कि ग्राम नहरी एवं खलारी तहसील नरैनी बांदा में पर्यावरण विभाग द्वारा Pollution Index जॉच करायी जाये। जिसके क्रम में अधोहस्ताक्षरी कार्यालय के पत्र संख्या– संख्या–मु0 चि0 अ0 / एन0 जी0 टी0 / 2022–23 / 6336 दिनॉक 31–10–2022 पत्र की छाया प्रति संलग्न द्वारा क्षेत्रीय अधिकारी, उत्तर प्रदेश, प्रदूषण नियंत्रण बोर्ड, बांदा को Pollution Index जॉच कराये जाने के निर्देश दिये गये।

अतः आख्या आपकी सेवा में सादर अवलोकनार्थ संलग्न प्रेषित है।

भवदीय

मुख्य चिकित्सा अधिकारी
बांदा

o/c

संख्या–मु0चि0अ0 / एन0जी0टी0 / 2022 / 6441-2 तद्दिनॉक

प्रतिलिपिः–निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1– खनिज अधिकारी भूतत्व एवं खनिकर्म विभाग, बांदा।
2– क्षेत्रीय अधिकारी, उत्तर प्रदेश, प्रदूषण नियंत्रण बोर्ड, बांदा।

मुख्य चिकित्सा अधिकारी
बांदा

o/c

CT/RE/SR
for NR
5/11/2022

मुख्य चिकित्सा अधिकारी,

बांदा।

विषयः— जांच आख्या प्रस्तुत करने के सम्बन्ध में।

महोदय,

उपरोक्त विषयाकित के क्रम में अवगत कराना है कि आपके पत्र सं0 मु0चि0अ0 / चिकि0टीम / 2022–23 दिनांक 18 अक्टूबर 2022 के सापेक्ष पहाड़ों के गाटा संख्याओं का पत्थर खनन होता रहा है तो ग्राम के रहने वाले ग्रामीणो को Telesychokinesis कैंसर फेफडो से सम्बनधित टी0बी0 जैसी जानलेवा गम्भीर बीमारियों उत्पन्न हो सकती है। जिनका कि कोरोना काल के बाद ग्राम में बुजुर्ग, वृद्व एवं छोटे –छोटे बच्चों में सबसे अधिक खतरा बढ गया है। ग्राम के निवासियों के पास आर्थिक दृष्टि होने के कारण वह स्वयं अपना व अपने पारिवारिक जनों का घर चलाने तक का साधन नही है, वही इलाज़ कराने के लिये धन कहां से लायेगें के सम्बन्ध में सूचना चाही गयी है के अर्न्तगत निम्न चिकित्साधिकारियों की एक कमेटी गठित करने हुए उचित कार्यवाही करते हुये आख्या तीन कार्य दिवस के अन्दर अधोहस्ताक्षरी को उपलब्ध कराने हेतु सुनिश्चित किया गया था।

उपरोक्त के सापेक्ष दिनांक 21.10.2022 को ग्राम नहरी , तहसील नरैनी जनपद बांदा का निरीक्षण कमेंटी डा0 हदेश पटेल, डा0 प्रसुन खरें एवं डा0 देवेश माथुर के द्वारा किया गया जिसमें पाया गया कि ग्राम नहरी के ग्रामीणों द्वारा एवं ग्राम प्रधान चन्द्रकली द्वारा यह बताया गया कि चार–पांच सालो से यहा कोई भी केशर वर्किंग में नही है एवं इसकें द्वारा किसी भी प्रकार का प्रदूषण नही है एवं ग्रामीण द्वारा बताया गया कि यहां कोई भी फेफडों सम्बन्धित बीमारी से ग्रसित नही है।

दिनांक 21.10.2022 को ग्राम खलारी , तहसील नरैनी जनपद बांदा का निरीक्षण कमेंटी डा0 हदेश पटेल, डा0 प्रसुन खरें एवं डा0 देवेश माथूर के द्वारा किया गया जिसमें पाया गया कि ग्राम नहरी के ग्रामीणों द्वारा एवं ग्राम प्रधान श्यामशरण साहू द्वारा यह बताया गया कि यहा कोई भी केशर नही है एवं ग्रामीण द्वारा बताया गया कि यहां कोई भी फेफडों सम्बन्धित बीमारी से ग्रसित नही है।

अतः उक्त रिर्पोट के अनुसार गठित कमेंटी द्वारा महोदय मुख्य चिकित्सा अधिकारी बांदा से आग्रह है कि ग्राम नहरी एवं खलारी तहसील नरैनी बांदा का पर्यावरण विभाग द्वारा pollution Index द्वारा जांच की जायें।

उपरोक्त रिर्पोट आपके सापेक्ष प्रस्तुत की जाती है, कृपया स्वीकार करने की कृपा करें

हस्ताक्षर 21/10/2022

डा0 हदेश पटेल

फीजिशियन,जि0चि0बांदा

हस्ताक्षर 21/10/22

डा0 प्रसुन खरे

जिला इपिडिमयोलास्टि,बांदा

हस्ताक्षर 21/10/2022

डा0 देवेश माथुर

चिकित्साधिकारी,टी0बी0क्लीनिक बांदा

ANNEXURE NO. R-2

मा0 राष्ट्रीय हरित न्यायाधिकरण, नई दिल्ली में योजित ओ0ए0 नं0–193/2022 रज्जन पाण्डेय बनाम उ0प्र0 राज्य व अन्य के क्रम में ग्राम–नहरी व खलारी स्थित उपखनिज गिट्टी/बोल्डर के 10 खनन पट्टो के सापेक्ष **CER/EMP (CSR)** के अनुसार कार्य कराये जाने सम्बन्धी दिनांक 05.01.2023 को आहूत बैठक का कार्यवृत्त :–

उपस्थिति

1. उपजिलाधिकारी, नरैनी।
2. क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, बांदा।
3. खान अधिकारी/खान निरीक्षक, बांदा।
4. खण्ड शिक्षा अधिकारी, नरैनी।
5. एम0ओ0आई0सी0, नरैनी।
6. समस्त पट्टाधारक गिट्टी/बोल्डर, खनन क्षेत्र नहरी व खलारी (10)

मा0 राष्ट्रीय हरित न्यायाधिकरण, नई दिल्ली में योजित ओ0ए0 नं0–193/2022 रज्जन पाण्डेय बनाम उ0प्र0 राज्य व अन्य के क्रम में गठित कमेटी द्वारा प्रस्तुत रिपोर्ट के बिन्दु सं0–15 में निम्नलिखित उल्लेख है :–

"The details of the activities carried out by these mining projects under CSR/CER are not available with mining department. Neither such activities are found at ground during the visit."

उक्त के क्रम में जिलाधिकारी, महोदया द्वारा अपने पत्र सं0–320/खनिज–30 बांदा दिनांक 05.01.2023 के द्वारा उपजिलाधिकारी नरैनी की अध्यक्षता में उपजिलाधिकारी नरैनी, क्षेत्रीय अधिकारी उ0प्र0 प्रदूषण नियंत्रण बोर्ड बांदा, खान अधिकारी/खान निरीक्षक बांदा की समिति गठित करते हुये दिनांक 05.01.2023 को प्रश्नगत क्षेत्र के समस्त खनन पट्टाधारको के साथ बैठक कर पर्यावरण स्वच्छता प्रमाण–पत्र में CSR/CER/EMP हेतु अंकित धनराशि के सम्बन्ध में कार्य योजना तैयार कर पट्टाधारको से कार्य कराते हुये आख्या उपलब्ध कराये जाने हेतु निर्देश दिये गये।

जिलाधिकारी महोदया के उक्त आदेश के क्रम में दिनांक 05.01.2023 को समय पूर्वान्ह 12:00 बजे उपजिलाधिकारी नरैनी की अध्यक्षता में गठित कमेटी द्वारा समस्त पट्टाधारको के साथ बैठक की गयी। बैठक में अध्यक्ष उपजिलाधिकारी नरैनी द्वारा खण्ड शिक्षा अधिकारी, नरैनी एवं एम0ओ0आई0सी0, नरैनी को विशेष रूप से बैठक में बुलाते हुये खनन क्षेत्र के आस–पास संचालित विद्यालय/सी0एस0सी0 में प्राथमिकता के आधार पर ऐसे कार्य, जिसके लिये सम्बन्धित विभाग या अन्य विभाग द्वारा कोई बजट/धनराशि उपलब्ध नही करायी गयी है, को कराये जाने हेतु उनसे/पट्टाधारको से विस्तृत चर्चा की गयी, जिसका विवरण निम्नवत है :–

1. उपखनिज गिट्टी/बोल्डर के सम्बन्धित खनन क्षेत्र हेतु प्राप्त पर्यावरण स्वच्छता प्रमाण–पत्र में CER/EMP हेतु अंकित धनराशि का विवरण निम्नवत है :–

Feb 05, 2023, 12:49

Scanned with CamScanner

क्र0 सं0	पटदेदार का नाम व पता	तहसील /ब्लाक	गाटा सं0/खसरा (हे0 में)	पट्टे की अवधि	पर्यावरण स्वच्छता प्रमाण–पत्र दिनांक	Proposed CER cost	Proposed EMP cost	कुल धनराशि (8+9)
1	2	3	4	6	7	8	9	10
1.	श्रीमती जसमीत कौर मल्होत्रा पत्नी श्री एसमीत सिंह मल्होत्रा	नरैनी/ नहरी	210 (खण्ड सं0–1) 2.00 हे0	09.01.20 से 03.01.30	20.08.19	1.30 लाख	10.65 लाख	11.95 लाख
2.	श्रीमती जसमीत कौर मल्होत्रा पत्नी श्री एसमीत सिंह मल्होत्रा	नरैनी/ नहरी	210 (खण्ड सं0–2) 2.00 हे0	09.01.20 से 03.01.30	20.08.19	1.30 लाख	10.65 लाख	11.95 लाख
3.	श्रीमती अमरित कौर पत्नी श्री अजीत सिंह मल्होत्रा	नरैनी/ नहरी	587 व 588 (खण्ड सं0–8) 2.00 हे0	22.10.20 से 21.10.30	20.08.20	1.30 लाख	9.35 लाख	10.65 लाख
4.	मे0 जय मां शारदा ट्रेडर्स श्री राम मिलन पुत्र श्री रामगोपाल	नरैनी/ नहरी	587 (खण्ड सं0–1) 0.80 हे0	09.11.20 से 08.11.30	28.09.20	1.28 लाख	10.25 लाख	11.53 लाख
5.	श्री मुजीबुद्दीन सिद्दीकी	नरैनी/ नहरी	501 1.21 हे0	26.11.20 से 25.11.30	10.09.20	158295	6100000	6258295
6	एस0आर0 एनोवेशन एल.एल.पी. प्रो0 श्री सुरेन्द्र पुनिया	नरैनी/ नहरी	587 (खण्ड सं0–07) 2.00 हे0	18.12.20 से 17.12.30	11.08.20	1.30 लाख	11.61 लाख	12.91 लाख
7.	श्रीमती अमरित कौर पत्नी श्री अजीत सिंह मल्होत्रा	नरैनी/ नहरी	587 (खण्ड सं0–05) 2.00 हे0	15.01.21 से 14.01.31	11.08.20	1.30 लाख	10.65 लाख	11.95 लाख
8.	मे0 एस0एस0 ग्रेनाइट पार्टनर श्री अतीक अहमद	नरैनी/ नहरी	309 3.25 हे0	12.01.21 से 11.01.31	13.05.20	1.36 लाख	13.00 लाख	14.36 लाख
9.	एस0आर0 एनोवेशन एल.एल.पी. प्रो0 श्री सुरेन्द्र पुनिया	नरैनी/ नहरी	587 (खण्ड सं0–02) 0.80 हे0	05.04.21 से 04.04.31	15.01.21	1.25 लाख	8.10 लाख	9.35 लाख
10.	मे0 हर्षित इण्टर प्राईजेज पार्टनर श्री हर्षित सिंह	नरैनी/ खलारी	45 3.68 हे0	08.01.21 से 07.01.31	11.08.20	1.35 लाख	15.00 लाख	16.35 लाख

नोट :– क्र0सं0–05 में अंकित खनन पट्टा क्षेत्र हेतु CER/EMP में अंकित धनराशि में Project cost अंकित किया गया है।

2. समस्त खनन पट्टाधारक उपरोक्तानुसार पर्यावरण स्वच्छता प्रमाण–पत्र में अंकित CER/EMP की धनराशि के सापेक्ष विकास/पर्यावरण से सम्बन्धित कार्य कराने हेतु एक मत से सहमत हुये है। क्रम सं0–04 व 07 पर अंकित खनन पट्टा से सम्बन्धित खनन पट्टाधारको द्वारा अवगत कराया गया कि उनका खनन पट्टा अवैध खनन के आरोप में बंद किया गया है।

3. उपजिलाधिकारी नरैनी द्वारा क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, बांदा से CER/EMP से कराये जाने योग्य कार्यो के सम्बन्ध में समिति व पट्टाधारको को जानकारी उपलब्ध कराये जाने हेतु अनुरोध किया गया, जिसके क्रम में श्री राजेन्द्र प्रसाद, क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, बांदा द्वारा अवगत कराया गया कि CER में अंकित

–3–

Feb 05, 2023, 12:49
Scanned with CamScanner

धनराशि के सापेक्ष खनन पट्टो के आस–पास विकास कार्य (यथा स्कूलो में फर्नीचर, स्माट क्लास, आर0ओ0, टायलेट व अन्य कार्य, सरकारी अस्पतालो के हेल्थ फैलेस्टी को मजबूत बनाने के लिये इन्फारस्टैक्चर का कार्य के अतिरिक्त जनमानस हेतु विकास एवं जनसामाजिक कार्य) एवं EMP में अंकित धनराशि के सापेक्ष Environmental restoration से सम्बन्धित कार्य (यथा पानी का छिड़काव, श्रमिक हेतु विश्राम कक्ष, पेड़ व पौधा लगाना एवं अन्य कार्य) कराये जा सकते है।

4. समिति द्वारा उपरोक्त के क्रम में बैठक में मौजूद खण्ड शिक्षा अधिकारी, नरैनी से खनन क्षेत्र ग्राम–नहरी व खलारी के सन्निकट परिषदीय विद्यालय के सम्बन्ध में जानकारी हेतु निर्देशित किया गया, जिसके क्रम में खण्ड शिक्षा अधिकारी, नरैनी द्वारा यह अवगत कराया गया कि आज ही समिति व पट्टाधारको को संचालित परिषदीय विद्यालय जहां पर कार्य CER के सापेक्ष कराये जा सकते है, का स्थलीय निरीक्षण कराया जायेगा एवं पट्टाधारक से सहमति के आधार पर उसका पूर्ण विवरण उपलब्ध कराया जायेगा। खण्ड शिक्षा अधिकारी, नरैनी द्वारा उक्त के उपरान्त कार्यालय पत्र सं0–543–44/2022–23 दिनांक 06.01.2023 के माध्यम से यह अवगत कराया गया कि पट्टाधारको की सहमति से 13 विद्यालयो हेतु ऐसे कार्य, जो उपलब्ध करायी गयी तालिका में "असंतृप्त" के रूप में दर्ज है, को कराया जाना है, को कराये जाने हेतु पट्टाधारक सहमत है, जिसका विवरण निम्नवत है :–

क्र0 सं0	विद्यालय का नाम	ग्राम पंचायत का नाम	Udise Code	कार्य कराये जाने वाले आवंटित पट्टेधारक का नाम
1	2	3	4	5
1.	Bajrang purwa Nahari (PS)	नहरी	09400401203	श्रीमती जसमीत कौर
2.	Bhawanipur (Nahri) (PS)	खलारी	09400404907	श्री मुजीबुद्दीन सिद्दीकी
3.	Diwalipurwa (PS)	नहरी	09400404607	श्रीमती जसमीत कौर
4.	Gazipur (composite)	खलारी	09400404904	मे0 जय मां शारदा ट्रेडर्स श्री राम मिलन
5.	Kachhiyanpurwa (PS)	नहरी	09400404606	श्रीमती अमरित कौर
6.	Kanya Nahari (composite)	नहरी	09400404602	एस0आर0 एनोवेशन एल.एल.पी. प्रो0 श्री सुरेन्द्र पुनिया
7.	Khalari (PS)	खलारी	09400404903	मे0 जय मां शारदा ट्रेडर्स श्री राम मिलन
8.	Maharani (PS)	नहरी	09400404604	मे0 एस0एस0 ग्रेनाइट पार्टनर श्री अतीक अहमद
9.	Makhanpur (composite)	खलारी	09400404905	मे0 हर्षित इण्टर प्राईजेज पार्टनर श्री हर्षित सिंह
10.	Mohanpur (PS)	खलारी	09400404905	मे0 हर्षित इण्टर प्राईजेज पार्टनर श्री हर्षित सिंह
11.	Nahari (UPS)	नहरी	09400404605	मे0 एस0एस0 ग्रेनाइट पार्टनर श्री अतीक अहमद
12.	Udaipurwa (PS)	नहरी	09400404603	श्रीमती अमरित कौर
13.	Akelwa (PS)	पुकारी	09400404202	एस0आर0 एनोवेशन एल.एल.पी. प्रो0 श्री सुरेन्द्र पुनिया

Feb 05, 2023, 12:49

Scanned with CamScanner

5. समिति द्वारा MOIC नरैनी से उनके सी0एस0सी0 में कराये जाने योग्य कार्यो के सम्बन्ध में निर्देशित किया गया कि सी0एस0सी0 का पूर्ण निरीक्षण पट्टाधारको के साथ करलें एवं जो कार्य नियमानुसार कराये जा सकते है, उनकी सूची पट्टाधारको की सहमति से तैयार कर तत्काल उपलब्ध कराये।

6. समिति द्वारा दूरभाष के माध्यम से प्रभागीय वन अधिकारी, बांदा से खनन क्षेत्र के आस–पास पेड़–पौधो को लगाये जाने के सम्बन्ध में वार्ता की गयी, जिसकेक्रम में प्रभागीय वन अधिकारी बांदा द्वारा यह अवगत कराया गया कि पौधो के बीजो के निर्माण हेतु कुछ लागत उपलब्ध कराया जा सकता है अथवा खनन पट्टा क्षेत्र के आस–पास पट्टाधारको द्वारा स्वयं पौधो लगाये जा सकते है। उक्त के क्रम में प्रभागीय वन अधिकारी बांदा से अनुरोध किया गया कि प्रश्नगत खनन पट्टे के आस–पास कोई ऐसा स्थल चिन्हित है, जहां पौधो को लगाया जा सकता है, कि सूची नियमानुसार उपलब्ध कराये, जिससे कि पट्टाधारको द्वारा पर्यावरण Environmental restoration के सम्बन्ध में कार्यवाही की जा सके।

7. उपजिलाधिकारी नरैनी द्वारा समिति के सदस्य क्षेत्रीय अधिकारी, उ0प्र0 प्रदूषण नियंत्रण बोर्ड, बांदा से अनुरोध किया गया कि प्रश्नगत क्षेत्र के आस–पास पर्यावरण Environmental restoration हेतु उपरोक्त के अतिरिक्त नियमानुसार कार्ययोजना तैयार कर उपलब्ध कराये, जिससे की EMP में अंकित धनराशि के सापेक्ष कार्य कराया जा सके।

उपजिलाधिकारी नरैनी द्वारा उपरोक्तानुसार बैठक का समापन सधन्यवाद ज्ञापन करते हुये किया गया।

खान अधिकारी
बाँदा।

क्षेत्रीय अधिकारी
उ0प्र0, प्रदूषण नियंत्रण बोर्ड
बाँदा।

उपजिलाधिकारी
नरैनी।

पत्रांक : 352 /

दिनांक : जनवरी 7 ,2023

प्रतिलिपि :– निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित।

1. जिलाधिकारी, बांदा।
2. मुख्य विकास अधिकारी, बांदा।
3. प्रभागीय वन अधिकारी, बांदा।
4. अपर जिलाधिकारी (वि0/रा0)/प्रभारी अधिकारी खनिज, बांदा।
5. मुख्य चिकित्सा अधिकारी, बांदा।
6. क्षेत्रीय अधिकारी, उ0प्र0, प्रदूषण नियंत्रण बोर्ड, बांदा।
7. खान अधिकारी, बांदा।
8. खण्ड शिक्षा अधिकारी, नरैनी।
9. एम0ओ0आई0सी0, नरैनी।
10. समस्त पट्टाधारक गिट्टी/बोल्डर, खनन क्षेत्र नहरी व खलारी (10), जनपद बांदा को अनुपालनार्थ प्रेषित।

उपजिलाधिकारी
नरैनी।

Feb 05, 2023, 12:49

Scanned with CamScanner

ANNEXURE NO. R-3

कार्यालय खण्ड शिक्षा अधिकारी, नरैनी

कार्यपूर्ति प्रमाण पत्र

प्रमाणित किया जाता है कि जिलाधिकारी महोदया बांदा के पत्रांक/320खनिज30 दिनांक 05.01.2023 के अनुपालन में पट्टा धारक श्रीमती अमरित कौर मल्होत्रा के द्वारा विकास खण्ड नरैनी के परिषदीय प्रा०वि०/उ०प्रा०वि०/कम्पोजिट विद्यालय उदईपुरवा प्राइमरी स्कूल में सी०एस०आर० फण्ड से निम्नांकित कार्य कराये गये कार्य प्रारम्भ से पूर्व एवं कार्य होने के उपरान्त के फोटो ग्राफ्स निम्नवत हैं।

Udaipurwa (PS) Amrit Kaur Malhotra

पूर्व के फोटोग्राफ्स

कार्य होने के उपरान्त फोटोग्राफ्स

हस्ताक्षर प्र०अ०

04-02-023

प्रधानाध्यापक
प्राथमिक विद्यालय उदयीपुरवा
पंकज नहरी खण्ड नरैनी जनपद बाँदा

खण्ड शिक्षा अधिकारी 4/2/23
खण्ड शिक्षा अधिकारी
क्षेत्र-नरैनी (बाँदा)

Scanned with OKEN Scanner

69

CSR राशि के अन्तर्गत कार्य चल रहा है।

कार्यालय खण्ड शिक्षा अधिकारी, नरैनी

कार्यपूर्ति प्रमाण पत्र

प्रमाणित किया जाता है कि जिलाधिकारी महोदया बांदा के पत्रांक / 320खनिज30 दिनांक 05.01.2023 के अनुपालन में पट्टा धारक श्रीमती जसमीत कौर मल्होत्रा के द्वारा विकास खण्ड नरैनी के परिषदीय प्रा०वि० / उ०प्रा०वि० / कम्पोजिट विद्यालय बजरंगपुरवा नहरी प्राइमरी स्कूल में सी०एस०आर० फण्ड से निम्नांकित कार्य कराये गये कार्य प्रारम्भ से पूर्व एवं कार्य होने के उपरान्त के फोटो ग्राफ्स निम्नवत हैं।

Bajrangpurwa Nahari (PS) Jashmit Kaur Malhotra

पूर्व के फोटोग्राफ्स

कार्य होने के उपरान्त फोटोग्राफ्स

मिनरल, आफिस, बराण्डा, स्टेयरकेस, में टाइलीकरण कराया गया।

4/2/23
खण्ड शिक्षा अधिकारी
क्षेत्र-नरैनी (बाँदा)

Dimal
प्रधानाध्यापक
प्रा० वि० बजरंगपुरवा-नहरी
क्षेत्र-नरैनी (बाँदा)
4/02/2023

नोट- ① ईशानालय / स्नानागार में टाइलीकरण
② मरीफल हैण्डवाश यूनिट में टाइलीकरण
③ रसोई घर में टाइलीकरण
④ कार्यालय कक्ष में टाइलीकरण
⑤ बरामदा में टाइलीकरण
⑥ चाहरदीवारी की मरम्मत।

इसका कार्य पूर्ण नहीं कराया गया है

खण्ड शिक्षा अधिकारी
क्षेत्र-नरैनी (बाँदा)

Scanned with OKEN Scanner

71

CSR राशि के अन्तर्गत कार्य चल रहा है।

72

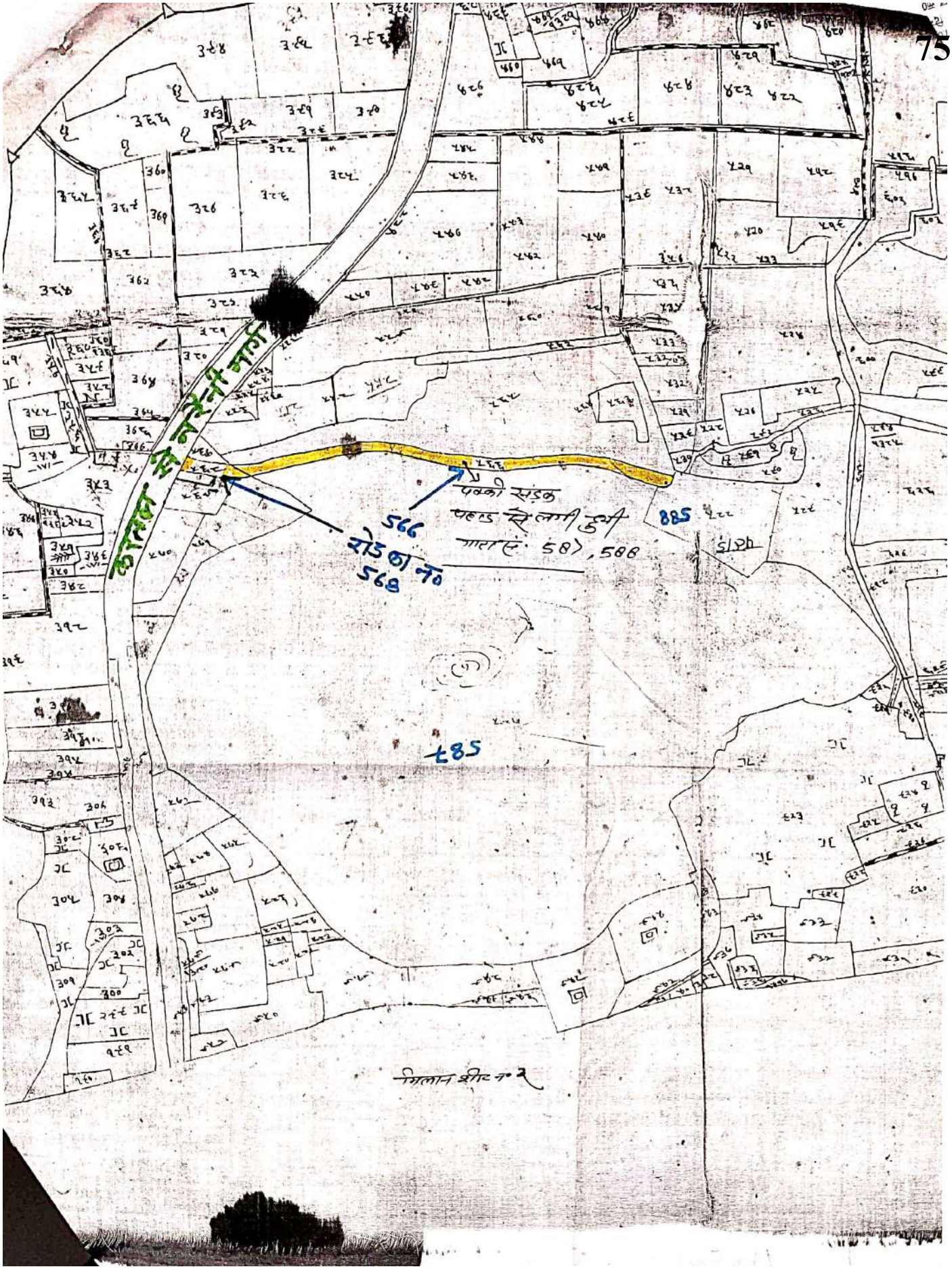
CSR राशि के अन्तर्गत कार्य चल रहा है।

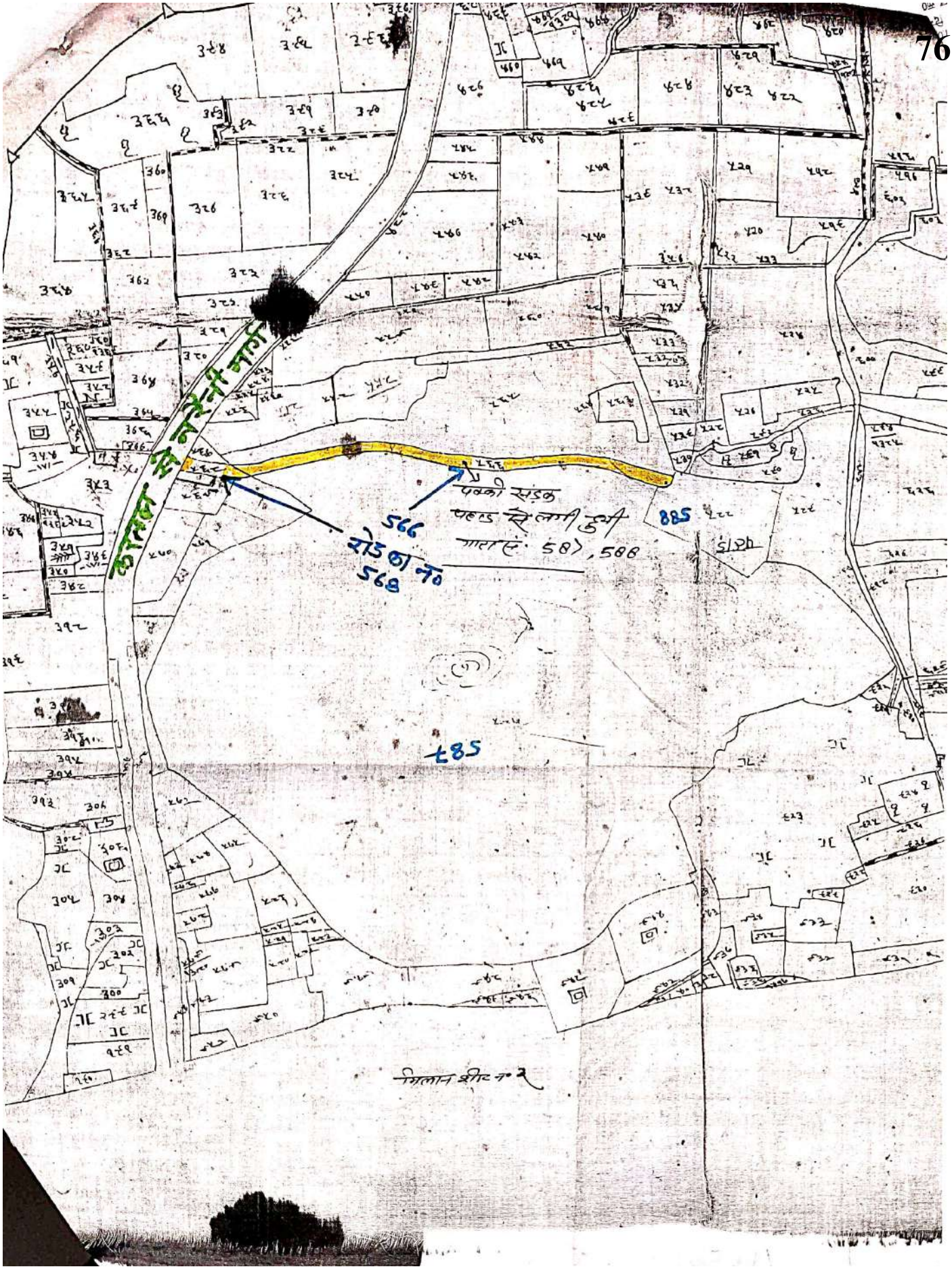
73

CSR राशि के अन्तर्गत कार्य चल रहा है।

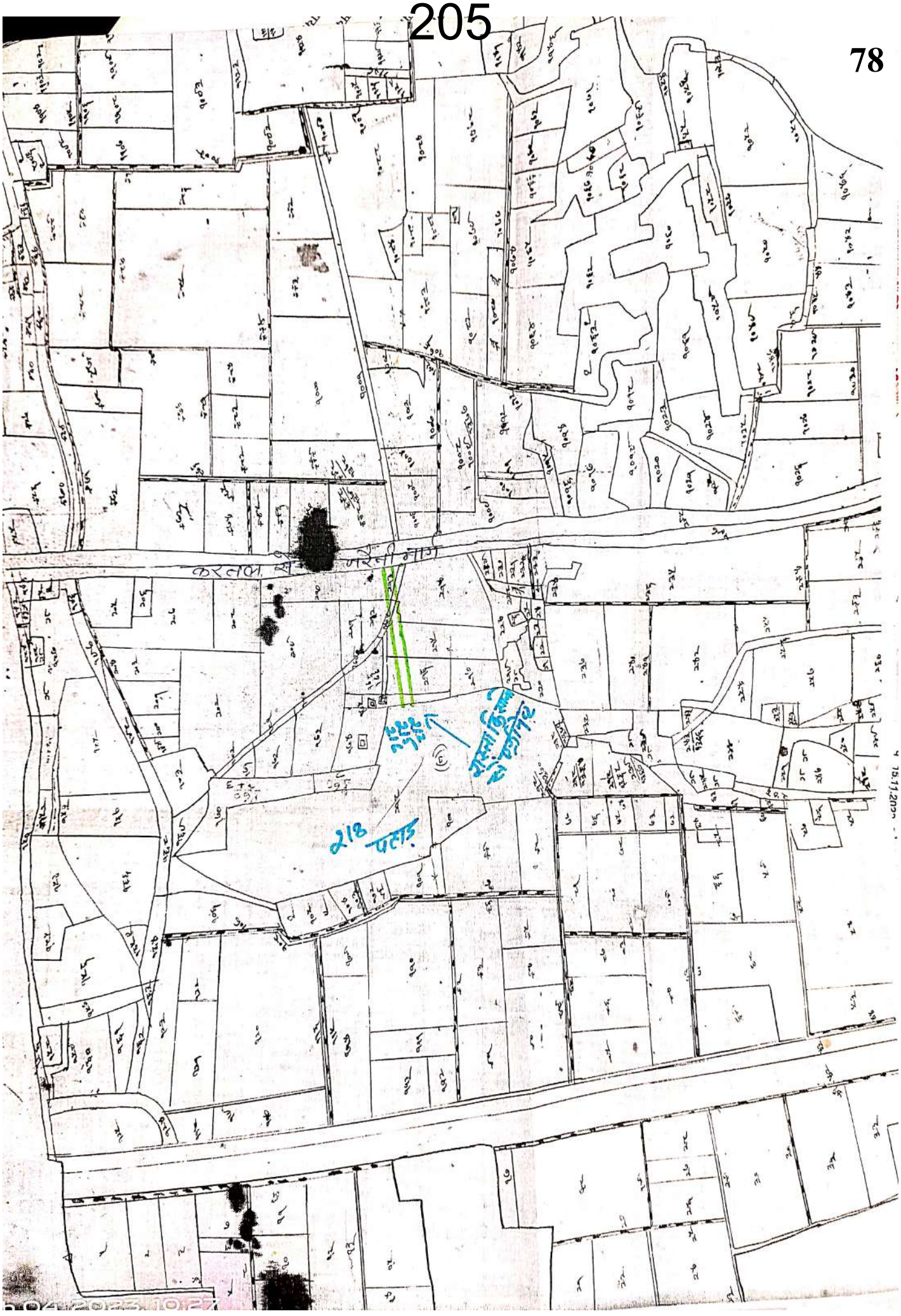
ANNEXURE NO. R-4

(MAP OF APPROACH ROAD)


75
कलवल से नरेला जाने
पक्की सड़क
पहले से लगी हुई
गाटा सं. 587, 588
566
रोड नं 568
885
585
मिलान शीट नं 2


76
कलवल से नरेला जाने
पक्की सड़क
पहले से लगी हुई
गाटा सं. 587, 588
566
रोड नं 568
885
585
मिलान शीट नं 2

37No.
Bigha-
40/2
40/3
41/2
42/2
43
52


करताळ

37No.
1 Bighā
40/2
41/2
42/2
B2
43

ANNEXURE NO. R-5

कार्यालय तहसीलदार नरैनी जनपद बांदा।

दिनांक 31 /01/2023

पत्रांक 3148 /रा0लि0–नरैनी

उपजिलाधिकारी

नरैनी।

महोदय,

कृपया आपके कार्यालय के पत्र संख्या 390/आशु0 दिनांक 19.01.2023 का सन्दर्भ ग्रहण करने की कृपा करें, जिसके अन्तर्गत खनन पट्टा धारक अमृत कौर मल्होत्रा नेहरू वार्ड पिपरिया होशंगाबाद म0प्र0, मे0 एस0आर0 इनोवेशन एल0एल0पी0, गुडगांव हरियाणा, जसमित कौर मल्होत्रा, नेहरू वार्ड–13 पिपरिया म0प्र0, मे0 एस0एस0 ग्रेनाइट विवके नगर कबरई महोबा व हर्षित इण्टर प्राइजेज कालूकुआ बांदा के परिवहन मार्ग में किसान की भूमि पडती है अथवा नही, इस आशय की सूचना चाही गयी है।

उक्त के सन्दर्भ में क्षेत्रीय लेखपालों से जांच करायी गयी । लेखपाल खलारी /नहरी द्वारा उपलब्ध करायी गयी आख्या निम्नवत है।

1. पट्टाधारक अमृत कौर मल्होत्रा नेहरू वार्ड पिपरिया होशंगाबाद म0प्र0 का पत्थर/बोल्डर का खनन पट्टा मौजा नहरी के गाटा संख्या 587 व 588 में खण्ड संख्या 8 व 5 स्वीकृत एवं संचालित है तथा खनन स्थल तक पहुंचने हेतु रास्ते के रूप में दर्ज गाटा संख्या 566 व 568 पर पक्का मार्ग बना हुआ है।
2. पट्टाधारक मे0 एस0आर0 इनोवेशन एल0एल0पी0, गुडगांव हरियाण का पत्थर/बोल्डर का खनन पट्टा मौजा नहरी के गाटा संख्या 587 में खण्ड संख्या 2 व 7 स्वीकृत एवं संचालित है तथा खनन स्थल तक पहुंचने हेतु रास्ते के रूप में दर्ज गाटासंख्या 566 व 568 पर पक्का मार्ग बना हुआ है।
3. पट्टाधारक जसमित कौर मल्होत्रा, नेहरू वार्ड–13 पिपरिया म0प्र0 का पत्थर/बोल्डर का खनन पट्टा मौजा नहरी के गाटा संख्या 218 में खण्ड संख्या 1 व 2 स्वीकृत एवं संचालित है तथा खनन स्थल तक पहुंचने हेतु सरकारी रास्ता अभिलेखों में नही है। खनन स्थल तक पहुंचने हेतु भूमिधर गाटा संख्या 212, 215 व 216 से रास्ता बना हुआ है। उपरोक्त गाटो से सम्बन्धित कृषको के सहमति पत्र संलग्न है।
4. पट्टाधारक मे0 एस0एस0 ग्रेनाइट विवेक नगर कबरई महोबा का पत्थर/बोल्डर का खनन पट्टा मौजा नहरी के गाटा संख्या 309 में स्वीकृत एवं संचालित है तथा खनन स्थल तक पहुंचने हेतु रास्ते के रूप में दर्ज गाटा संख्या 309 में रास्ता बना हुआ है।
5. पट्टाधारक हर्षित इण्टर प्राइजेज कालूकुआ बांदा का पत्थर/बोल्डर का खनन पट्टा मौजा खलारी के गाटा संख्या 45 में स्वीकृत है। खनन स्थल तक पहुंचने हेतु भूमिधर गाटा संख्या 37, 41 व 43 से रास्ता बना हुआ है। गाटा संख्या 41 व 43 के कृषको का सहमति पत्र संलग्न है तथा गाटा संख्या 37 के कृषक बद्री पुत्र रामकृपाल आदि निवासी गाजीपुर अंश खलारी का सहमति पत्र संलग्न नही है (संलग्नक– खतौनी गाटा संख्या 37)।
6. मुजीबुददीन सिद्दीकी खैपर थाना कोतवाली नगर बांदा का का पत्थर/बोल्डर का खनन पट्टा मौजा नहरी के गाटा संख्या 501 में स्वीकृत है। खनन स्थल तक पहुँचने हेतु रास्ते की भूमि गाटा संख्या 455, चकमार्ग के गाटा संख्या 517, 515 व 505 से कच्चा रास्ता है व गाटा संख्या 1199 काश्तकार की भूमि से रास्ता बना है, किन्तु काश्तकार का सहमति पत्र नहीं लगा है।
7. मे0जय मां शारदा ट्रेडर्स श्री राममिलन पुत्र रामगोपाल नि0गोंड़ा थाना भरतकूप, तहसील कर्वी जनपद चित्रकूट का पत्थर/बोल्डर का खनन पट्टा मौजा नहरी के गाटा संख्या 587 के खण्ड 1 में स्वीकृत है। खनन स्थल तक पहुँचने हेतु रास्ते की भूमि गाटा संख्या 566 व 568 पर पक्की सड़क बनी हुई है।

लेखपाल नहरी/खलारी की मूल जांच आख्या सहित सूचना आवश्यक कार्यवाही हेतु सादर प्रेषित।

31/01/2023

तहसीलदार

नरैनी।

ANNEXURE NO. R-6

उत्तर प्रदेश UTTAR PRADESH GA 403179

किरायानामा

ओसनविल्ड स्पेस एल एल पी पोल नं0–46 न्यू खेरा साउथ वेस्ट देलही द्वारा प्रबन्धक संजीव कुमार साहू पुत्र स्व0 रघुनाथ प्रसाद साहू निवासी पिपरिया तहसील–पिपरिया जिला–होशंगाबाद अधिकृत गिरीश कुमार हेनेचा पुत्र नानूराम हेनेचा निवासी 13/14 कौशल नगर, होशंगाबाद रोड भोपाल। ..... प्रथम पक्ष – भूस्वामी हर्षित इन्टरप्राइजेज कालूकुंआ बॉदा प्रो0 हर्षित सिंह पुत्र मानसिंह निवासी कालूकुंआ बॉदा तहसील/जिला–बॉदा। ..... द्वितीय पक्ष, किरायेदार

यह कि ग्राम–खलारी तहसील–नरैनी, जिला–बॉदा के स्थित गाटा सं0–52 रकबा–0.280ह0 व गाटा सं0–41/2 रकबा–0.438 हे0 व गाटा सं0–43 रकबा–0.499हे0 भूमि का प्रथम पक्ष गालिक व पूर्ण काबिज दखील है। जिसके किराये आदि का देने के समस्त अधिकार प्रथम पक्ष को प्राप्त है। द्वितीय पक्ष उक्त भूमि को किराये पर लेने को राजी व तैयार है। दोनों पक्षों के मध्य निम्न शर्तें है जो दोनों पक्षों को मंजूर है।

1. यह किरायानामा का समयावधि 5 वर्ष है।
2. यह कि उक्त भूमि संख्या में से चौ0–30 फिट प्रथम पक्ष ने द्वितीय पक्ष किराये पर दे दिया है। जिसको द्वितीय पक्ष रास्ते के प्रयोग में लायेगा।
3. वार्षिक किराया मु0–50,000=00 (पचास हजार रूपये) है।

NOTARY S. DAYAL Advocate Tah.-NARAINI R.No.-51/5/84 Valid upto 28-11-2025 (BANDA) GOVT. OF U.P. (INDIA)

4. यह कि उक्त भूमि का किराया द्वितीय पक्ष प्रथम पक्ष को जरिये आर0टी0जी0एस0 अदा करेगा।
5. उक्त भूमि का द्वितीय पक्ष द्वारा जो भी सड़क निर्माण होगा किरायानामा की समयावधि समाप्त हो जाने के पश्चात प्रथम पक्ष द्वारा किसी भी प्रकार का मुआवजा नहीं दिया जायेगा।
6. यह कि किरायानामा की समयावधि समाप्त हो जाने के पश्चात यह किरायानामा स्वतः शून्य व प्रभावहीन माना व समझा जायेगा।

अस्तु यह किरायानामा लिपिबद्ध करा दिया कि प्रमाण रहे व समय पर काम आवे।

प्रथम पक्ष

द्वितीय पक्ष

साक्षी– 1 Sanjeev Sahu Bisanjal MP

साक्षी–2 Rahul yadav S/o Nathu Khalla Banda.

दिनांक– 10/01/2023

NOTARY
S. DAYAL
Advocate
Tah.-NARAINI
R.No.-51/5/84
Valid upto
28-11-2025
(BANDA)
GOVT. OF U.P. (INDIA)
14-1-23

भारतीय गैर न्यायिक

एक सौ रुपये Rs. 100

रु. 100 ONE HUNDRED RUPEES

सत्यमेव जयते

भारत INDIA

INDIA NON JUDICIAL

उत्तर प्रदेश UTTAR PRADESH FE 387527

NOTARY Th. Naraini Distt. R. No.-51(52)2 Exp.-24/10/20

NOTARY Th. Naraini Distt. R. No.-51(52) Exp.-24/10/20

किरायानामा

मै कि रामकुमार पुत्र चिल्हिया जाति कहार निवासी महरखो अंग नहरी तहसील नरैनी जिला बांदा (उ0प्र0) (प्रथम पक्ष/भूस्वामी) व मैसर्स विल्ड स्पेस एल0एल0 पी0 पोल नं0 46 खेरा न्यू देलही साउथ बेस्ट देलही द्वारा प्रबन्धक संजीव कुमार साहू पुत्र रघुनाथ प्रसाद साहू निवासी पिपरिया तहसील पिपरिया जिला होशंगाबाद (म0प्र0) (द्वितीय पक्ष/किरायेदार)

यह कि ग्राम नहरी तहसील नरैनी जिला बाँदा स्थित गाटा सं0 212 रकबा 0.1420 हे0 की संक्रमणीय भूमिधर काबिज दखील पूर्ण स्वामी प्रथम पक्ष है जिसके किराये पर देने के समस्त अधिकार प्रथम पक्ष को प्राप्त है इस समय प्रथम पक्ष को रुपयो की सख्त आवश्यकता है अस्तु निम्नांकित भूमि को किराये पर लेने को व अपने वाहन निकालने/रास्ता के लिए द्वितीय पक्ष लेने को तैयार व राजी है।

हम दोनो पक्ष के मध्य निम्न शर्तें तय हुयी है।

1. यह कि किराया पर दी गयी भूमि स्थित ग्राम नहरी तहसील नरैनी, जिला बांदा जिसकी गाटा सं0 212 रकबा 0.1420 हे0 में से 20 फट चौडाई व लम्बाई जितनी खेत में है।

MOHORI LAL Advocate Distt. Banda (U.P.)

OCEAN BUILDSPACE LLP Authorised Signatory

Scanned with OKEN Scanner

§2§

§2§-यह कि किराया पर दी गयी भूमि के पूरब बुद्धवा का खेत व पश्चिम खेत रामकुमार व उत्तर में शेष भाग रामकुमार व दक्षिण में नन्दकली का खेत है।

§3§-यह कि किराया पर दी गयी भूमि का वार्षिक किराया मु0 28000/-रूपये तय हुयी है।

§4§-यह कि किरायानामा की तय धनराशि एक वर्ष मु0 28000/- रूपये इस लेख के पूर्व ही प्रथम पक्ष ने द्वितीय पक्ष से प्राप्त कर लिया है।

§5§-यह कि किरायानामा की तय धनराशि द्वितीय पक्ष प्रतिवर्ष जुलाई माह में प्रथम पक्ष को अदा करेगा व द्वितीय पक्ष द्वारा तय समय पर किराया की धनराशि अदा नही की जाती है तो किराया पर ली गयी भूमि का स्वामित्व द्वितीयपक्ष का खत्म हो जावेगा व द्वितीय पक्ष किसी प्रकार का वाहन नही निकालेगा व रास्ता का उपयोग नही करेगा ।

§6§-यह कि किरायानामा की समयावधि 29. 7. 2020 से 28. 7. 2025 तक यानी 05 वर्ष है व किरायानामा की अवधि समाप्त हो जाने पर यह लेख स्वत: समाप्त व शून्य समझा जावे । एवं अवधि समाप्त होने के पश्चात द्वितीय पक्ष की भूमि को समतल कराकर या मोरम गिट्टी हटवाकर ही भूमि वापस करेगा ।

अस्तु खूब सोच समझकर यह अल्प शाब्दिक लेख लिखा दिया कि सनद रहे व वक्त जरूरत पर काम आवें ।

ह0 प्रथम पक्ष

ह0 द्वितीय पक्ष

ह0गवाह

ह0गवाह

स्थान:- तहसील नरैनी, बाँदा

लेखनतिथि :- 29. 7. 2020ई0

OCEAN BUILDSPACE PVT. LTD.
Authorised Signatory

BAHORI LAL
Advocate
Th. No. 15212/2005
R. No. 15212/2005
Exp. 31/10/2015
GOVT. OF U.P. (INDIA)

मुख्य रोकड़िया
बाँदा

Scanned with OKEN Scanner

भारतीय गैर न्यायिक

एक सौ रुपये Rs. 100

रु. 100 ONE HUNDRED RUPEES

सत्यमेव जयते

भारत INDIA

INDIA NON JUDICIAL

उत्तर प्रदेश UTTAR PRADESH

FE 387526

किरायानामा

मै कि श्रीमती नंदकली पत्नी सम्मनीहर जाति कोरी निवासी महरानी अंश नहरी तहसील नरैनी जिला बाँदा (प्रथम पक्ष) भूस्वामी) व ओसन विल्ड स्पेस एल0एल0पी0 पोल नं0 46 खेरा न्यू देलही साउथ वेस्ट देलही द्वारा प्रबन्धक - संजीव कुमार साहू पुत्र रघुनाथ प्रसाद साहू निवासी पिपरिया तहसील पिपरिया जिला होशंगाबाद (म0प्र0) (द्वितीय पक्ष किरायेदार) ।

यह कि ग्राम नहरी तहसील नरैनी जिला बाँदा स्थित गाटा संख्या 215 रकबा 0.599 हे0 की संक्रमणीय भूमिधर कास्तकार दखील पूर्ण स्वामी प्रथम पक्ष है जिसके किराये पर देने के समस्त अधिकार प्रथम पक्ष को प्राप्त है इस समय प्रथमपक्ष को रूपयो की सख्त आवश्यकता है अस्तु निम्नांकित भूमि को किराये पर लेने को व अपने वाहन निकालने/रास्ता के लिए द्वितीय पक्ष लेने को तैयार व राजी है।

हम दोनो पक्षो के मध्य निम्न शर्तें तय हुयी है।

1)-यह कि किराया पर दी गयी भूमि स्थित ग्राम नहरी तहसील नरैनी, जिला बाँदा जिसकी गाटा सं0 215 रकबा 0.599 हे0 में से लम्बाई जितनी खेत में है चौडाई 20 फिट है।

Scanned with OKEN Scanner

§2§

§2§-यह कि किराया पर दी गयी भूमि के पूरब जगदीश का खेत व पश्चिम में राममिलन का खेत व उत्तर में रामकुमार का खेत व दक्षिण में गोविन्दा का खेत है।

§3§-यह कि किराया पर दी गयी भूमि का वार्षिक किराया मु0 28000/-रूपये तय हुयी है।

§4§- यह कि किरायानामा की तय धनराशि एक वर्ष मु0 28000/= रूपये इस लेख के पूर्व ही प्रथम पक्ष ने द्वितीय पक्ष से प्राप्त कर लिया है।

§5§-यह कि किरायानामा की तय धनराशि द्वितीय पक्ष प्रतिवर्ष जुलाई माह में प्रथम पक्ष को अदा करेगा व द्वितीय पक्ष द्वारा तय समय पर किराया की धनराशि अदा नही की जाती है तो किराया पर ली गयी का स्वामित्व द्वितीय पक्ष का खत्म हो जावेगा व द्वितीय पक्ष किसी भी प्रकार का वाहन नही निकालेगा व रास्ता का उपयोग नही करेगा।

§6§-यह कि किरायानामा की समयावधि 29. 7. 2020 से 28. 7. 2025 तक यानी 05वर्ष है व किरायानामा की अवधि समाप्त हो जाने पर यह लेख स्वतः समाप्त व शून्यसमझा जावे । एवं अवधि समाप्त होने के पश्चात द्वितीय पक्ष प्रथम पक्ष की भूमि को समतल करा कर या मोरम गिट्टी हटवाकर ही भूमि वापस करेगा ।

अस्तु खूब सोच समझकर यह अल्प शाब्दिक लेख लिखा दिया कि सनद रहे व वक्त जरूरत पर काम आवें ।

ह0 प्रथम पक्ष ह0 द्वितीय पक्ष

ह0गवाह योगेन्द्र पुत्र वुद्दू महरानी अंशनहरी

ह0गवाह रंजन कुमार मौजिलिहया मा0 महरानी अंशनहरी

स्थानः- तहसील नरैनी, बाँदा ।

लेखनतिथि :- 29. 7. 2020ई0

OCEAN BUILDSPACE LLP

Scanned with OKEN Scanner

भारतीय गैर न्यायिक

भारत

पचास रुपये रु.50

FIFTY RUPEES Rs.50

सत्यमेव जयते INDIA

INDIA NON JUDICIAL

CB 132950

उत्तर प्रदेश UTTAR PRADESH

§कि रायानामा§

हमसे कि मन्तू व चुन्नीलाल व रामकेश पुत्रगण राममिलन व रामकिशुन पुत्र सन्तकुमार जाति कुम्हार निवासीह महरानी अंश नहरी तहसील नरैनी जिला बाँदा §प्रथम पक्ष-करान /भूस्वामी§ व ओसन विल्ड स्पेस एल०एल०पी० पोल नं० 46 खेरा न्यू देलही साउथ बेस्ट देलही द्वारा प्रबन्धक संजीव कुमार साहू पुत्र रघुनाथ प्रसाद साहू निवासी पिपरिया तहसील पिपरिया जिला होशंगाबाद §म०प्र० § §द्वितीय पक्ष किरायेदार§

यह कि ग्राम नहरी तहसील नरैनी जिला बाँदा स्थित गाटा सं० 216 रकबा 0.4010 हे० का संक्रमणीय भूमिधर काबिज दखील पूर्ण स्वामी प्रथम पक्षकरान है जिसके किराये पर देने के समस्त अधिकार प्रथम पक्षकारान को प्राप्त है। इस समय प्रथम पक्ष करान को रूपयो की सख्त आवश्यकता है अस्तु निम्नांकित भूमि को किराये पर लेने को व अपने वाहन निकालने/रास्ता के लिए द्वितीय पक्ष लेने को तैयार व राजी है।

हम दोनो पक्षो के मध्य निम्न शर्तें तय हुयी है।

§1§ यह कि किराया पर दी गयी भूमि स्थित ग्राम नहरी तहसील नरैनी जिलाबाँदा जिसकी गाटा सं० 216 रकबा 0.4010 हे० में से लम्बाई 35 फिट व चौडाई 20फिट है।

OCEAN BUILDSPACE LLP
Authorised Signatory

Scanned with OKEN Scanner

CB 132951

उत्तर प्रदेश UTTAR PRADESH

§2§

§2§-यह कि किराया पर दी गयी भूमि के पूरब में खेत नन्दकली व पश्चिम में खेत प्रथम पक्षकरान व उत्तर में खेत प्रथम पक्षकरान वदक्षिण में खेत स्वामीदीन है।

§3§-यह कि किराया पर दी गयी भूमि का वार्षिक किराया मु0 13000/- रूपये तय हुयी है ।

§4§-यह कि किरायानामा की तय धनराशि एक वर्ष मु0 13000/- रूपये इस लेख के पूर्व ही हम प्रथम पक्ष कारानो ने द्वितीय पक्ष से प्राप्त कर लिया है।

§5§-यह कि किरायानामा की तय धनराशि द्वितीय पक्ष प्रतिवर्ष जुलाई माह में प्रथम पक्ष कारानो को अदा करेगा । व द्वितीय पक्ष द्वारा तय समय पर किराया की धनराशि अदा नही की जाती है तो किराया पर ली गयी भूमि का स्वामित्व द्वितीय पक्ष का खत्म हो जावेगा ।व द्वितीय पक्ष किसी भी प्रकार का वाहन नही निकालेगा व रास्ता का उपयोग नही करेगा ।

§6§-यह कि किरायानामा की समयावधि 29. 7. 2020 से 28. 7. 2025 तक यानी 05 वर्ष है व किरायानामा की अवधि समाप्त हो जाने पर यह लेख स्वत: शून्य वप्रभाव हीन हो जायेगा ।

अस्तु खूब सोच समझकर यह अल्प शाब्दिक लेख/किरायानामा लिखादिय कि सनद रहे व वक्त जरूरत पर काम आवें ।

ह0 प्रथम पक्ष — रंजन पुत्र श्री [illegible] ह0 द्वितीय पक्ष

ह0 गवाह

तहसील नरैनी ,बाँदा

दि0 29. 7. 2020ई0

NOTARY BAHORI LAL Regd. No. 154152 Exp. 24/11/20 GOVT. OF U.P. (INDIA)

OCEAN BUILDSPACE Authorised Signatory

Scanned with OKEN Scanner

89

उत्तर प्रदेश UTTAR PRADESH GA 405259

किरायानामा

ओसनबिल्ड स्पेस एल एल पी पोल नं0–46 न्यू खेरा साउथ वेस्ट देलही अधिकृत प्रतिनिधि गिरीश कुमार हेनेचा पुत्र नानूराम हेनेचा निवासी 13/14 कौशल नगर, होशंगाबाद रोड भोपाल। ..... प्रथम पक्ष – भूस्वामी

मुजबुद्दीन सिद्धीकी जीमरूद्दीन निवासी कोतवाली, बॉदा

..... द्वितीय पक्ष, किरायेदार

यह कि ग्राम–खलारी तहसील–नरैनी, जिला–बॉदा के स्थित गाटा सं0–52 रकबा–0.280हे0 व गाटा सं0–41/2 रकबा–0.438 हे0 व गाटा सं0–43 रकबा–0.499हे0 भूमि का प्रथम पक्ष मालिक व पूर्ण काबिज दखील है। जिसके किराये आदि का देने के समस्त अधिकार प्रथम पक्ष को प्राप्त है। द्वितीय पक्ष उक्त भूमि को किराये पर लेने को राजी व तैयार है। दोनों पक्षों के मध्य निम्न शर्तें है जो दोनों पक्षों को मंजूर है।

1. यह किरायानामा का समयावधि 5 वर्ष है।
2. यह कि उक्त भूमि संख्या में से चौ0–30 फिट प्रथम पक्ष ने द्वितीय पक्ष किराये पर दे दिया है। जिसको द्वितीय पक्ष रास्ते के प्रयोग में लायेगा।
3. यह कि वार्षिक किराया मु0–50,000=00 (पचास हजार रूपये) है।

NOTARY S. DAYAL Advocate

मुजबुद्दीन

4. यह कि उक्त भूमि का किराया द्वितीय पक्ष प्रथम पक्ष को जरिये आर0टी0जी0एस0 अदा करेगा।
5. उक्त भूमि का द्वितीय पक्ष द्वारा जो भी सड़क निर्माण होगा किरायानामा की समयावधि समाप्त हो जाने के पश्चात प्रथम पक्ष द्वारा किसी भी प्रकार का मुआवजा नहीं दिया जायेगा।
6. यह कि किरायानामा की समयावधि समाप्त हो जाने के पश्चात यह किरायानामा स्वतः शून्य व प्रभावहीन माना व समझा जायेगा।

अस्तु यह किरायानामा लिपिबद्ध करा दिया कि प्रमाण रहे व समय पर काम आवे।

प्रथम पक्ष

द्वितीय पक्ष
सुजबुद्दीन

साक्षी– 1 Jayant Kumar Sah Dipanjan

साक्षी–2 Ramu Awasthi Narain Ramu Awasthi

दिनांक– 10/11/2023

NOTARY
S. DAYAL
Advocate
Tah... AINI
R... 5/64
Valid upto
28-11-2025
(BANDA)
GOVT. OF U.P. (INDIA)
10/11/23

91

11-1-2023

S.No. 107 Page No. 17-18
SWORN
BEFORE ME

S. DAYAL
Notary, Naraini (Banda)
Date 11-1-23

ANNEXURE NO. R-7

AMRIT KAUR MALHOTRA

NEHRU WARD PIPARIYA HOSHANGABAD (MP)

Date: 10/01/2023

Ref.

सेवा में
श्रीमान उपजिलाधिकारी महोदय,
नरैनीबांदाउ०प्र०

विशय– कार्यालय पत्रांक 350/खनिज–30, बांदा दिनांक 07.01.2023 के सम्यन्ध मे।

महोदय,

निवेदन पूर्वक अवगत कराना है कि प्रार्थिनी अमृत कौर निवासी नेहरू वार्ड पिपरिया (मध्य प्रदे ा) के पक्ष में जनपद बांदा के ग्राम नहरी तहसील नरैनी मे गाटा संख्या 587, 588 खण्ड संख्या 8 व 5 मे कम ा: रकबा 2 व 2 हे0 का पत्थर/बोल्डर का खनन पट्टा स्वीकृत एवं संचालित है। आपके द्वारा जारी किये गये कार्यालय पत्रांक 350/खनिज–30, बांदा दिनांक 07.01.2023 का संदर्भ ग्रहण करने का कश्ट करें। उक्त पत्र के कम में आपके द्वारा खनन क्षेत्र से परिवहन मार्ग मे पडने वाले किसानो की भूमि यदि कोई है ो उसके सम्यन्ध में किसानो से ली गयी सहमति की छायाप्रति प्रस्तुत करने हेतु आदे ित किया गया था।

उक्त आदे ा के कम में अवगत कराना है कि प्रार्थिनी के पक्ष में स्वीकृत खनन पट्टे से पहुच मार्ग तक पहुचने में गाटा संख्या 566 व 568 पर सरकारी रोड के नम्बर है जिसके खतौनी की प्रमाणित छायाप्रति एवं नक ो की छायाप्रति संलग्न कर आव यक कार्यवाही हेतु प्रेशित कर रहे है। धन्यवाद।

संलग्नक– उपरोक्तानुसार।

प्रार्थी

अमृत कौर

प्रति,
श्रीमान जिलाधिकारी बाँदा
श्रीमान खनिज अधिकारी बाँदा

11/1/23

04-2023 19:54

हर्शित इण्टर प्राइजेज

कालू कुआँ, बांदा (उ0प्र0) – 210001 मो0 नं0 9839858393, 7880677448

पत्रांकः– मेमो

दिनांकः– 10.01.2023

सेवा में

श्रीमान उपजिलाधिकारी महोदय,
नरैनी बाँदा उ०प्र०

विशय– कार्यालयं पत्रांक 350/खनिज–30, बांदा दिनांक 07.01.2023 के सम्बन्ध मे।

महोदय,

निवेदन पूर्वक अवगत कराना है कि प्रार्थी की फर्म मे0 हर्शित इण्टर प्राईजेज कालू कुआ बांदा के पक्ष में जनपद बांदा के ग्राम खलारी तहसील नरैनी मे गाटा संख्या 45 मे रकवा 3.68 हे0 का पत्थर/बोल्डर का खनन पट्टा स्वीकृत एवं संचालित है। आपके द्वारा जारी किये गये कार्यालय पत्रांक 350/खनिज–30, बांदा दिनांक 07.01.2023 का संदर्भ ग्रहण करने का कश्ट करें। उक्त पत्र के कम में आपके द्वारा खनन क्षेत्र से परिवहन मार्ग मे पडने वाले किसानो की भूमि यदि कोई है तो उसके सम्बन्ध में किसानो से ली गयी सहमति की छायाप्रति प्रस्तुत करने हेतु आदेशित किया गया था।

उक्त आदेश के कम में अवगत कराना है कि प्रार्थी के पक्ष में स्वीकृत खनन पट्टे से पहुच मार्ग तक पहुचने में गाटा सं0 52, 41/2 एवं 43 से होकर रास्ता बनी हुयी है जो ओसन्नबिल्ड स्पेस एल एल पी के नाम दर्ज है। प्रार्थी की फर्म उक्त फर्म से अनुबन्ध करा लिया गया है जिसकी छायाप्रति एवं खनन मार्ग से रास्ते तक के नक्शा की छायाप्रति संलग्न कर आव यक कार्यवाही हेतु प्रेशित कर रहे है। धन्यवाद।

संलग्नक– उपरोक्तानुसार।

प्रार्थी

हर्शित सिंह (भागीदार)

प्रति,

श्रीमान जिलाधिकारी बाँदा
श्रीमान खनिज अधिकारी बाँदा

JASMEEET KAUR MALHOTRA
NEHRU WARD 13 PIPARIYA (MP)

Ref.

Date: 10/01/2023.

सेवा में
श्रीमान उपजिलाधिकारी महोदय,
नरैनी बाँदा उ०प्र०

विशय– कार्यालय पत्रांक 350/खनिज–30, बांदा दिनांक 07.01.2023 के सम्बन्ध मे।

महोदय,

निवेदन पूर्वक अवगत कराना है कि प्रार्थिनी जसमित कौर मल्होत्रा निवासी नेहरू वार्ड 13 पिपरिया (मध्य प्रदे ा) के पक्ष में जनपद बांदा के ग्राम नहरी तहसील नरैनी मे गाटा संख्या 218 खण्ड संख्या 1 व 2 मे कम ा: रकवा 2 व 2 हे0 का पत्थर/बोल्डर का खनन पट्टा स्वीकृत एवं संचालित है। आपके द्वारा जारी किये गये कार्यालय पत्रांक 350/खनिज–30, बांदा दिनांक 07.01.2023 का संदर्भ ग्रहण करने का कश्ट करें। उक्त पत्र के कम में आपके द्वारा खनन क्षेत्र से परिवहन मार्ग मे पडने वाले किसानो की भूमि यदि कोई है तो उसके सम्बन्ध में किसानो से ली गयी सहमति की छायाप्रति प्रस्तुत करने हेतु आदे ा ित किया गया था।

उक्त आदे ा के कम में अवगत कराना है कि प्रार्थिनी के पक्ष में स्वीकृत खनन पट्टे से पहुच मार्ग तक पहुचने में गाटा सं0 212, 215 एवं 216 से होकर रास्ता बनी हुयी है जो कम ा: राजकुमार पुत्र चिल्हिया, श्रीमती नन्दकली पत्नी राममनोहर एवं श्री मन्तु व चुन्नी लाल व रामके ा पुत्रगण राममिलन व रामकि ुन पुत्र सन्तकुमार के नाम दर्ज है। उक्त व्यक्तियों से अनुबन्ध ओसनबिल्ड स्पेस एल एल पी के नाम से है। उक्त अनुबन्धित फर्म प्रार्थिनी के पति के सहभागिता से बनी फर्म है। जिसकी छायाप्रति एवं खनन मार्ग से रास्ते तक के नक ो की छायाप्रति संल ्न कर आव यक कार्यवाही हेतु प्रेशित कर रहे है। धन्यवाद।

संलग्नक– उपरोक्तानुसार।

11/1/23

प्रार्थी

जसमीत कौर मल्होत्रा

प्रति,
श्रीमान जिलाधिकारी बाँदा
श्रीमान खनिज अधिकारी बाँदा

मुजीबुद्धीन सिदकी

खैपर थाना कोटवाली नगर बाँदा

पत्रांकः— मेमो

दिनांकः— 10.01.2023

सेवा में

श्रीमान उपजिलाधिकारी महोदय,
नरैनी बाँदा उ०प्र०

विषय— कार्यालय पत्रांक 350/खनिज—30, बांदा दिनांक 07.01.2023 के सम्बन्ध मे।

महोदय,

निवेदन पूर्वक अवगत कराना है कि प्रार्थी की फर्म मे0 हर्षित इण्टर प्राईजेज कालू कुआ बांदा के पक्ष में जनपद बांदा के ग्राम खलारी तहसील नरैनी मे गाटा संख्या 501 मे रकवा 1.21 हे0 का पत्थर/बोल्डर का खनन पट्टा स्वीकृत एवं संचालित है। आपके द्वारा जारी किये गये कार्यालय पत्रांक 350/खनिज—30, बांदा दिनांक 07.01.2023 का संदर्भ ग्रहण करने का कष्ट करें। उक्त पत्र के कम में आपके द्वारा खनन क्षेत्र से परिवहन मार्ग मे पडने वाले किसानो की भूमि यदि कोई है तो उसके सम्बन्ध में किसानो से ली गयी सहमति की छायाप्रति प्रस्तुत करने हेतु आदेशित किया गया था।

उक्त आदेश के कम में अवगत कराना है कि प्रार्थी के पक्ष में स्वीकृत खनन पट्टे से पहुच मार्ग तक पहुचने में गाटा सं0 52, 41/2 एवं 43 से होकर रास्ता बनी हुयी है जो ओसनबिल्ड स्पेस एल एल पी के नाम दर्ज है। प्रार्थी की फर्म उक्त फर्म से अनुबन्ध करा लिया गया है जिसकी छायाप्रति एवं खनन मार्ग से रास्ते तक के नक्शे की छायाप्रति संलग्न कर आवश्यक कार्यवाही हेतु प्रेषित कर रहे है। धन्यवाद।

संलग्नक— उपरोक्तानुसार।

प्रार्थी

मुजीबुद्धीन सिदकी

मुजबुद्दीन

प्रति,

श्रीमान जिलाधिकारी बाँदा
श्रीमान खनिज अधिकारी बाँदा

11/1/23

Feb 04, 2023, 19:31

मे0 एस0आर0 इनोवेशन एल0एल0पी0
गुडगाँव हरियाणा

पत्रांकः— मेमो

दिनांकः— 10.01.2023

सेवा में

श्रीमान उपजिलाधिकारी महोदय,
नरैनी बांदा उ०प्र०

विषय— कार्यालय पत्रांक 350/खनिज—30, बांदा दिनांक 07.01.2023 के सम्बन्ध मे।

महोदय,

निवेदन पूर्वक अवगत कराना है कि प्रार्थी की फर्म मे0 एस0आर0 इनोवेशन एल0एल0पी0 गुडगाँव हरियाणा के पक्ष में जनपद बांदा के ग्राम नहरी तहसील नरैनी मे गाटा संख्या 587 खण्ड संख्या 2 व 7 मे क्रमशः रकवा 0.8 व 2 हे0 का पत्थर/बोल्डर का खनन पट्टा स्वीकृत एवं संचालित है। आपके द्वारा जारी किये गये कार्यालय पत्रांक 350/खनिज—30, बांदा दिनांक 07.01.2023 का संदर्भ ग्रहण करने का कष्ट करें। उक्त पत्र के क्रम में आपके द्वारा खनन क्षेत्र से परिवहन मार्ग मे पडने वाले किसानो की भूमि यदि कोई है तो उसके सम्बन्ध में किसानो से ली गयी सहमति की छायाप्रति प्रस्तुत करने हेतु आदेशित किया गया था।

उक्त आदेश के क्रम में अवगत कराना है कि प्रार्थी के पक्ष में स्वीकृत खनन पट्टे से पहुच मार्ग तक पहुचने में गाटा संख्या 566 व 568 पर सरकारी रोड के नम्बर है जिसके प्रमाणित खतौनी की छायाप्रति एवं नक्शे की छायाप्रति संलग्न कर आवश्यक कार्यवाही हेतु प्रेषित कर रहे है। धन्यवाद।

संलग्नक— उपरोक्तानुसार।

प्रार्थी

सुरेन्द्र पुनिया

प्रति,
श्रीमान जिलाधिकारी बाँदा
श्रीमान खनिज अधिकारी बाँदा

11/1/23

मे0 एसएस0 ग्रेनाइट
विवेक नगर कबरई, महोबा

पत्रांकः– मेमो

दिनांकः– 10.01.2023

सेवा में

श्रीमान उपजिलाधिकारी महोदय,
नरैनी बांदा उ०प्र०

विषय– कार्यालय पत्रांक 350/खनिज–30, बांदा दिनांक 07.01.2023 के सम्बन्ध मे।

महोदय,

निवेदन पूर्वक अवगत कराना है कि प्रार्थी की फर्म मे0 एसएस0 ग्रेनाइट विवेक नगर कबरई महोबा के पक्ष में जनपद बांदा के ग्राम नहरी तहसील नरैनी मे गाटा संख्या 309 रकवा 3.25 हे0 का पत्थर/बोल्डर का खनन पट्टा स्वीकृत एवं संचालित है। आपके द्वारा जारी किये गये कार्यालय पत्रांक 350/खनिज–30, बांदा दिनांक 07.01.2023 का संदर्भ ग्रहण करने का कष्ट करें। उक्त पत्र के कम में आपके द्वारा खनन क्षेत्र से परिवहन मार्ग मे पडने वाले किसानो की भूमि यदि कोई है तो उसके सम्बन्ध में किसानो से ली गयी सहमति की छायाप्रति प्रस्तुत करने हेतु आदेशित किया गया था।

उक्त आदेश के कम में अवगत कराना है कि प्रार्थी के पक्ष में स्वीकृत खनन पट्टे से पहुच मार्ग तक पहुचने में सरकारी रोड है

धन्यवाद।

प्रार्थी

अतीक अहमद

Atiq Ahmad

प्रति,
श्रीमान जिलाधिकारी बाँदा
श्रीमान खनिज अधिकारी बाँदा

10/1/23

Feb 04, 2023, 19:54

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No. 193/2022

IN THE MATTER OF:

Rajjan Pandey ...Applicant

Versus

State of U.P. & Ors. ...Respondents

KNOW ALL the whom these presents shall come that Smt. Amrit Kaur Malhotra W/o Ajeet Singh Malhotra (Respondent No. 11,15), do hereby appoint Mayank Pandey hereinafter called the advocate to be our advocate in the above-noted case and authorize him:

To act appear and plead in the above-noted case in this court, or in any other court in which the same may be tried or heard and also in the appellate courts. To sign, file and present pleadings, appeals, cross-objections, or petitions, of execution, review, revision, restoration, withdrawal compromise, or other petitions reply objections or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages. To file and take back documents.

To withdraw, or compromise the said case, or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said cause. To take our execution proceedings. To deposit, draw and receive money and grant receipts thereof, and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said cause. To appoint and instruct any other legal practitioner authorizing him to exercise the powers and authorities hereby conferred upon the advocate whenever they may think fit to do so.

And we, the undersigned do hereby agree to ratify and confirm all acts, done by the advocate or his substitute in the matter as our own acts, as if done by me/us to all intents and purposes. And we, the undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said cause in consequence of their absence from the court when the said cause is called up for hearing, for any negligence of the said advocate or his substitute. And we, the undersigned do hereby agree that we agree to pay the costs, charges and expenses including your fees which may be raised by you from time to time and in the event of the whole or any part of the fee agreed by me/us to be paid to the advocate remaining unpaid, he shall be entitled to withdraw from the prosecution of the said cause until the same is paid up, if any costs are allowed for an adjournment, the advocate would be entitled to the same.

In Witness whereof, we do here up to set our hand to these presents the contents which have been understood by me/us this day of

Amrit Kaur Malhotra
Respondent No. 11,15
I Identify the Client(s) signature.

Mayank Pandey
Advocate for the Respondent
A-329, 2nd Floor,Defence
Colony. New Delhi-110024
Email: advocatemayank@outlook.com
Tel: 9971830872

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No. 193/2022

IN THE MATTER OF:

RajjanPandey ...Applicant

Versus

State of U.P.&Ors. ...Respondents

KNOW ALL the whom these presents shall come that Harshit Singh S/o Mr. Man Singh Resident Kalu Kuwan Banda Partner M/S Harshit Enterprises (Respondent No. 18), do hereby appoint Mayank Pandey hereinafter called the advocate to be our advocate in the above-noted case and authorize him:

To act appear and plead in the above-noted case in this court, or in any other court in which the same may be tried or heard and also in the appellate courts. To sign, file and present pleadings, appeals, cross-objections, or petitions, of execution, review, revision, restoration, withdrawal compromise, or other petitions reply objections or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages. To file and take back documents.

To withdraw, or compromise the said case, or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said cause. To take our execution proceedings. To deposit, draw and receive money and grant receipts thereof, and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said cause. To appoint and instruct any other legal practitioner authorizing him to exercise the powers and authorities hereby conferred upon the advocate whenever they may think fit to do so.

And we, the undersigned do hereby agree to ratify and confirm all acts, done by theadvocate or hissubstitutein the matter as our own acts, as ifdone byme/us toall intents and purposes. And we, the undersigned do hereby agree not to hold the advocate orhis substitute responsible for the result ofthe said cause inconsequence of their absence from the court when the said cause is called up for hearing, for any negligence ofthe said advocateor his substitute. And we,the undersigned do hereby agree that we agree to pay the costs,charges and expenses including your fees which mayberaised byyoufrom time to time and in the event of the whole or any part of the fee agreed by me/us to be paid to the advocate remaining unpaid, he shall be entitled to withdraw from the prosecution of the said cause until the same is paid up, if any costs are allowed for an adjournment, the advocate would be entitled to the same,

In Witness whereof, we do hereup to set our hand to these presents the contents which have been understood by me/us this day of

Harshit Singh S/o Mr. Man Singh Resident Kalu Kuwan Banda Partner M/S Harshit Enterprises

Respondent No. 18

Respondent

I Identify the Client(s) signature.

Defence

Advocate for the

A-329, 2nd Floor,

Colony. New Delhi-110024

Email: advocatemayank@outlook.com

Tel: 9971830872

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No. 193/2022

IN THE MATTER OF:

Rajjan Pandey ...Applicant

Versus

State of U.P. & Ors. ...Respondents

KNOW ALL the whom these presents shall come that Smt. Jasmit Singh Malhotra W/o Rasmeet Singh Malhotra (Respondent No. 9,10), do hereby appoint Mayank Pandey hereinafter called the advocate to be our advocate in the above-noted case and authorize him:

To act appear and plead in the above-noted case in this court, or in any other court in which the same may be tried or heard and also in the appellate courts. To sign, file and present pleadings, appeals, cross-objections, or petitions, of execution, review, revision, restoration, withdrawal compromise, or other petitions reply objections or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages. To file and take back documents.

To withdraw, or compromise the said case, or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said cause. To take our execution proceedings. To deposit, draw and receive money and grant receipts thereof, and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said cause. To appoint and instruct any other legal practitioner authorizing him to exercise the powers and authorities hereby conferred upon the advocate whenever they may think fit to do so.

And we, the undersigned do hereby agree to ratify and confirm all acts, done by the advocate or his substitute in the matter as our own acts, as if done by me/us to all intents and purposes. And we, the undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said cause in consequence of their absence from the court when the said cause is called up for hearing, for any negligence of the said advocate or his substitute. And we, the undersigned do hereby agree that we agree to pay the costs, charges and expenses including your fees which may be raised by you from time to time and in the event of the whole or any part of the fee agreed by me/us to be paid to the advocate remaining unpaid, he shall be entitled to withdraw from the prosecution of the said cause until the same is paid up, if any costs are allowed for an adjournment, the advocate would be entitled to the same,

In Witness whereof, we do here up to set our hand to these presents the contents which have been understood by me/us this day of

Jasmeet Singh Malhotra
Respondent No. 9,10
I Identify the Client(s) signature.

Mayank Pandey
Advocate for the Respondent
A-329, 2nd Floor, Defence
Colony. New Delhi-110024
Email: advocatemayank@outlook.com
Tel: 9971830872

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No. 193/2022

IN THE MATTER OF:

RajjanPandey ...Applicant

Versus

State of U.P.&Ors. ...Respondents

KNOW ALL the whom these presents shall come that Mujibuddin Siddiqui S/o Shri Jamiruddin Siddiqui R/o Mo- Khaipar, Thana-Kotwali Nagar, District- Banda (U.P.) (Respondent No. 13), do hereby appoint Mayank Pandey hereinafter called the advocate to be our advocate in the above-noted case and authorize him:

To act appear and plead in the above-noted case in this court, or in any other court in which the same may be tried or heard and also in the appellate courts. To sign, file and present pleadings, appeals, cross-objections, or petitions, of execution, review, revision, restoration, withdrawal compromise, or other petitions reply objections or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages. To file and take back documents.

To withdraw, or compromise the said case, or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said cause. To take our execution proceedings. To deposit, draw and receive money and grant receipts thereof, and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said cause. To appoint and instruct any other legal practitioner authorizing him to exercise the powers and authorities hereby conferred upon the advocate whenever they may think fit to do so.

And we, the undersigned do hereby agree to ratify and confirm all acts, done by theadvocate or hissubstitutein the matter as our own acts, as ifdone byme/us toall intents and purposes. And we, the undersigned do hereby agree not to hold the advocate orhis substitute responsible for the result ofthe said cause inconsequence of their absence from the court when the said cause is called up for hearing, for any negligence ofthe said advocateor his substitute. And we,the undersigned do hereby agree that we agree to pay the costs,charges and expenses including your fees which mayberaised byyoufrom time to time and in the event of the whole or any part of the fee agreed by me/us to be paid to the advocate remaining unpaid, he shall be entitled to withdraw from the prosecution of the said cause until the same is paid up, if any costs are allowed for an adjournment, the advocate would be entitled to the same,

In Witness whereof, we do hereup to set our hand to these presents the contents which have been understood by me/us this day of

Mujibuddin Siddiqui S/o Shri Jamiruddin Siddiqui R/o Mo- Khaipar, Thana-Kotwali Nagar, District- Banda (U.P.)
Respondent No. 13

Advocate for the Respondent

I Identify the Client(s) signature.

A-329, 2nd Floor, Defence Colony. New Delhi-110024
Email: advocatemayank@outlook.com
Tel: 9971830872

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No. 193/2022

IN THE MATTER OF:

Rajjan Pandey ...Applicant

Versus

State of U.P. & Ors. ...Respondents

KNOW ALL the whom these presents shall come that Mr. Surendra Punia S/o Dharmpal Punia(SR Innovation LLP) (Respondent No. 14,17), do hereby appoint Mayank Pandey hereinafter called the advocate to be our advocate in the above-noted case and authorize him:

To act appear and plead in the above-noted case in this court, or in any other court in which the same may be tried or heard and also in the appellate courts. To sign, file and present pleadings, appeals, cross-objections, or petitions, of execution, review, revision, restoration, withdrawal compromise, or other petitions reply objections or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages. To file and take back documents.

To withdraw, or compromise the said case, or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said cause. To take our execution proceedings. To deposit, draw and receive money and grant receipts thereof, and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said cause. To appoint and instruct any other legal practitioner authorizing him to exercise the powers and authorities hereby conferred upon the advocate whenever they may think fit to do so.

And we, the undersigned do hereby agree to ratify and confirm all acts, done by the advocate or his substitute in the matter as our own acts, as if done by me/us to all intents and purposes. And we, the undersigned do hereby agree not to hold the advocate or his substitute responsible for the result of the said cause in consequence of their absence from the court when the said cause is called up for hearing, for any negligence of the said advocate or his substitute. And we, the undersigned do hereby agree that we agree to pay the costs, charges and expenses including your fees which may be raised by you from time to time and in the event of the whole or any part of the fee agreed by me/us to be paid to the advocate remaining unpaid, he shall be entitled to withdraw from the prosecution of the said cause until the same is paid up, if any costs are allowed for an adjournment, the advocate would be entitled to the same,

In Witness whereof, we do here up to set our hand to these presents the contents which have been understood by me/us this day of

Surendra Punia (SR Innovation LLP)
Respondent No. 14,17
I Identify the Client(s) signature.

Mayank Pandey
Advocate for the Respondent
A-329, 2nd Floor,Defence Colony, New Delhi-110024
Email: advocatemayank@outlook.com
Tel: 9971830872

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH, NEW DELHI

Original Application No. 193/2022

IN THE MATTER OF:

Rajjan Pandey ...Applicant

Versus

State of U.P.&Ors. ...Respondents

KNOW ALL the whom these presents shall come that M/s S.S. Granite Partner Shri Atique Ahmed (Respondent No. 16), do hereby appoint Mayank Pandey hereinafter called the advocate to be our advocate in the above-noted case and authorize him:

To act appear and plead in the above-noted case in this court, or in any other court in which the same may be tried or heard and also in the appellate courts. To sign, file and present pleadings, appeals, cross-objections, or petitions, of execution, review, revision, restoration, withdrawal compromise, or other petitions reply objections or affidavits or other documents as may be deemed necessary or proper for the prosecution of the said case in all its stages. To file and take back documents.

To withdraw, or compromise the said case, or submit to arbitration any differences or disputes that may arise touching or in any manner relating to the said cause. To take our execution proceedings. To deposit, draw and receive money and grant receipts thereof, and to do all other acts and things which may be necessary to be done for the progress and in the course of the prosecution of the said cause. To appoint and instruct any other legal practitioner authorizing him to exercise the powers and authorities hereby conferred upon the advocate whenever they may think fit to do so.

And we, the undersigned do hereby agree to ratify and confirm all acts, done by theadvocate or hissubstitutein the matter as our own acts, as ifdone byme/us toall intents and purposes. And we, the undersigned do hereby agree not to hold the advocate orhis substitute responsible for the result ofthe said cause inconsequence of their absence from the court when the said cause is called up for hearing, for any negligence ofthe said advocateor his substitute. And we,the undersigned do hereby agree that we agree to pay the costs,charges and expenses including your fees which mayberaised byyoufrom time to time and in the event of the whole or any part of the fee agreed by me/us to be paid to the advocate remaining unpaid, he shall be entitled to withdraw from the prosecution of the said cause until the same is paid up, if any costs are allowed for an adjournment, the advocate would be entitled to the same,

In Witness whereof, we do hereup to set our hand to these presents the contents which have been understood by me/us this day of

M/s S.S. Granite Partner Shri Atique Ahmed
Respondent No. 16
I Identify the Client(s) signature.

ADVOCATES' WELFARE FUND STAMP ₹25 0288912 DELHI TWENTYFIVE RUPEES

Mayank Pandey
Advocate for the Respondent
A-329, 2nd Floor, Defence
Colony. New Delhi-110024
Email: advocatemayank@outlook.com
Tel: 9971830872

Scanned with OKEN Scanner